But what Mr. Jain) the Joint regimes. Secretary, did is very interesting and 1 have it from a person who attended that meeting. A reactionary stand was taken to soften the stand proposed by the Mozambique Government and what Mr. Jain did is that he accommodated such stand. Instead of himself doing it, he acommodated it. When it was orginally recommended that support to the armed action against the racist regimes should be there, some proposals came from some quarters that the doors should be kept op?n to suit the interests of the racist regimes and others and to play down and ignore the demands of the armed struggle. Mr. Jain, the Joint Secretary, supported that stand. Now, this double game goes on, Mr. Vajpayee goes there and makes speeches. He makes good speeches. I don't deny that. But, when his officials are dealing at the Committee meetings, where processed and finalised, two things done, one, to soften the stand, in the name of accommodating against the racist regimes and, two, to keep the doois wide open, to say that the doors should be kept open for a settlement which means that the Western powers should be given a free hand to do whatever they like. I deplore this, Sir. I think Mr. Jain's conduct should be done into I say this because, I tell you, i have got it right from a person who was at attending that Conference. Well, Sir, j demand an investigation into this and Mr. Jain should be asked to explain and the record should be gone into. What about this? This is the kind of thing that you are doing regard to South Africa. Still, the double standard is operating. Sir, our House will adjourn today and the Lok Sabha will Government should make a there.

Sir, the Indian press report has been confirmed by the British papers. Names and numbers have been given. And these have been involved, well, Sir, is there in the report. The Minis-

statement

ter of Parliamentary Affairs is there. Others are also there. They should\* ask the External Affairs Minister to make the position clear.

थः प्रकाश महरोत्रा (उत्तर प्रदेश) : श्रादरणीय उपसभाष्यक्ष महोदय, लंदन के एक प्रमख समाचार-पत्न 'लंदन ग्रावजर्वर ने एक समाचार प्रकाशित किया है कि अभी हाल ही में सेंचुरियन टैंक साउथ अफीका ने स्पेन के माध्यम से खरीदे है। मान्यवर, यह समाचार एक बहत ही रिनाउन्ड कारस-पेन्डेन्ट एन्थानी सेम्सन, जिन्होंने एनाटमी श्राफ ब्रिटेन, और ब्रिटेन के भतपूर्व प्रधान मंत्री मैकमिलन की आटोबाईग्राफी लिखी है. उन्होंने यह समाचार दिया है। मान्यवर, हम्रा क्या है पिछले कुछ महीने पहले बिटन का एक डिफेन्स जर्नल जो है उसमें एक विकापन प्रकाशित हम्रा कि हिन्दुस्तान के कुछ सेमी जंक--नया शब्द क्याइन हम्रा है सेमी जंक-टंक हैं जनको बेचने का यह एडवरटाइजमेंट वहां दिया गया । मायन्वर, स्पेन की एक कम्पनी जिसका नाम है "वरियर बादर्श जो नाटों के लिए ब्राटि-लरी, अम्यनिशन और एग्रेसिव आर्म्स बनाती हैं उन्होंने ये 60 टैंक खरी हे और इन टैंकों को खरी-दकर अहान इनका थारोली रेनेबेशन किया। ग्राज वही टैंक जो कि सेमी-जंक करके बेचे गये है उनको एंडवास इलाक्ट्रानिक्स एक्विपमेंटस से एक्विप करके उनका प्रयोग साउथ अभीका की ग्राटिलरेली में हो रहा है। मान्यवर. ऐसा कहा जाता है कि यह जो डील हम्रा इसमें देश के जाने माने हुए दो व्यक्तियों का हान है। वी : शंकर रिटायर्ड ग्राई : सी : एस : जो कि श्रव प्रधानमंत्री के प्रधान सचिव हैं और दूसरे कांति देसाई के सहयोग से यह डील हमा। मान्यवर, शंकर साहव जब रिटायर हुए उसके बाद से वह कई मल्टीनेशनल कंपनियों के एजेंटे रहे हैं। यह भी कह जाता है कि उनका इलि-सिट सेल ग्राफ दि ग्राम्सं में हाथ रहा है। मान्यवर, प्रश्न यह है कि ग्रभी कुछ वर्ष पहले यह सेंचुरियरन टैंक जो ग्रमरीका से मंगाये गये थे तो यह समझ

# [श्रो प्रकाग महरोत्रा]

मंगाने गये थे कि वे यहां की क्याइनैटिक कंडी गंम ग्रीर लाजिस्टिक कंडी गंस, इन सब की देखते हुए उपयोगी है। यह समझकर करोड़ों हमया खर्ब करके इन टैंकों को मंगाना गया था ग्रीर जब पाकिस्तान के साथ हमारी लड़ाई हुई तब उस समय कुछ हद तक इन टैंकों का इस्तेमाल हुमा। उसके बाय ये टैंक जिल्कुल खड़े थे ग्रीर उनका कोई इस्तेमाल नहीं हुगा। जंक कैसे हो गये? क्या इनको मैंन्टेनेन्स नहीं की जाती थी? हमें लगता था कि इस रे कुछ साजिश थी कि इनको बेचकर मैंना कमाया जाय।

मान्यवर, इसमें दो-तीन प्रश्न उठते हैं। एक प्रश्न तो यह उठता है, कि जब आपने उनको सेनी-जंक कह करके वैच दिया और उन्हीं टैंकों को साउथ अफ्रीका वाले उनका इंजन बदल कर उनको अच्छी तरह से रेनोबेट करके और एक्विनमेंट लगाकर इस्तेमाल में ला रहे हैं तो ग्रापके यहां से जो यह रिपोर्ट हुई कि रेजंक हो गये हैं इसलिये उनको बेचा जाय, तो यह एक गलत रिनोर्ड दी गई है इसके बारे में इत्क्वायरी दोती चाहिए। इसको जानकारी होनी चाहिए कि रिपोर्ट के पोर्छ कौन लोग थे जिन्होंने इसको मेनोवर किया या, जिसके द्वारा यह हुआ । दूसरा बडाभारी एक प्रश्न उठता है जो इससे संबंधित है। वह प्रश्न यह है कि यह हमारे देश की नोति का प्रण्न है। हमारे देश की नीति है कि साउथ अफीका जो अपार्थीड में विश्वास करते हैं उसके खिलाफ इकोनोमिक सैंक्शन होती चाहिए। उसके खिलाफ श्रामी इम्बर्गी होता चाहिए। एक तरफ तो हम यह कहते हैं लेकिन देव क्या रहे हैं। जब से यह जनता पार्टी की सरकार आई है उस बोर नीति शिक्ट कर रहे हैं। एक तरक तो हमारे पासनोर्ट में यह लिख रहे हैं कि पूरे विश्व के लिए बैलिड है केवल साउथ धफीका के लिए नहीं और इसरी तरफ इस सदन में यह प्रश्न उठा था कि एक डेनीनेशन जो साउथ भ्रकीका

गया और उन्होंने कहा कि एक्सटनंत्र ग्रकेवर्त मिनिस्टर उनकी जानकारी करेंगे। एक तरफ तो यह स्थिति है और दूसरी तरफ यह स्थिति है कि भ्रापके देश के हथियार साउथ श्रकीका को जा रहे हैं-दूसरे कंट्रीज के माध्यम से जा रहे हैं। तो मान्यवर, जब यह सवाल होता है तो इस तरह का विश्वास होता है, कंडीगन होता है कि यह फलां कंट्री में ही भेजा जन्एगा। तो इस तरह की कंडीशंस लाग को गई थो। तो मैं यह बांग करता हुं कि इस पूरे डोल की इन्स्वायरी कराई जाए ग्रगर कान्तिभाई देसाई ग्रीर तो० संकर का इससे संबंब है तो जैसे कि हमारे प्रधान मंत्री जी ने कहा इससे संबंधित जितने पेपर हैं उनको चीफ जस्टिस ग्राफ इंडिया के पास भे ने जाएं। मैं यह फिर मांग करता हं कि इससे संबंधित जितने पेपर्ज हैं चीक जस्टिस ग्राफ इंडिया को रेकर किये जाएं।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Sir, I just rise to answer Mr. Bhupesh Gupta's question about the non-aligned meeting at Maputu. He was very harsh, I should, say rather unkind when he said that certain officers conduct should be deplored and certain action should be taken and all that. On the contrary, I think he should be very happy to know that in the Non-Aligned Bureau meeting, when the problem of armed assistance to the liberation movements came up, there was some difference of opinion among meinbers and we struggled to bring about a consensus. The consensus did not compromise on our principled stand and Dada, Bhupesh Guptaji, would be very happy to know that that particular officer got applause or rather standing ovation for having brought out consensus, from all the delegates in that Committee because that particular officer as chahing that particular committee.

SHRI BHUPESH GUPTA: Sir, since he has mentioned this, well I wish I could be happy. Sir, I am not entering into a dispute. My information is...

Resale of

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): It is all right. You have given your views.

SHRI BHUPESH GUPTA: A person who attended that meeting informed me. I cannot prove this thing. He is not here in the country. I have heard it, I arn saying it. Mr. Vajpayees's stand, I say, was good. Then when it went to the Committee. ..

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): You have already said it. Yes, Shri Kalyan Roy.

### REFERENCE TO THE REPORTED SALE OF NIZAMS JEWELLERY

SHRI KALYAN ROY (West Bengal): Sir, what is happening is rather scandalous. Sir, every nation protects and preserves its ancient things like momuments, paintings, jewellery, etc. for future generations. They are priceless. They are kept in museums under guard, and lakhs of people go to these museums to see their past. But, in our country, unfortunately, now, Sir; priceless old jewellery, whose value cannot be measured in terms of money, are allowed to be sold abroad. It is a matter of utter shame and disgust.

Sir, H.E.H. Nizam's Trust of Hyderabad has announced its intention to sell 24 exquisite pieces of ancient jewellery belonging to Sahibzada Kulia Kuls urn's Trust and has invited prominent jewellery from all over fhe world to register their names for purpose of the sale of jewellery, which is expected to be held in Bombay shortly. Sir, the jewellery, according to the official sources, is worth Rs. 10 crores. But according to the non-official reports the value

of this jewellery will be anywhere between Rs. 200 crores and Rs. 300 crores. The foreign buyers, particularly the ultra-rich in the United States and Europe and the oil-rich Sheikhs in the Middle-East countries are reported to be ready to pay any price for getting this ancient priceless royal jewellery from India.

Sir, in early 1978 when Janata Party was in power.a similar sale of jewellery by Nizam was allowed and according to official source, it brought to Nizam a sum of Rs. 17 crores. This is the official record that I am - quoting. This is now the second sale of the royal jewellery. Is it not a sell-out of the country's past jewellery the price of which will be anywhere around rupees one housand crores after ten years? Sir, I appeal through you to hon. Minister for Finance who is sitting here and the Prime Minister also through him to immediately intervene and ban such sale of priceless jewellery, exquisite jewellery and ancient jewellery by the H.E.H. Nizam Trust Hyderabad without delay.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR SATISH AGARWAL): I would like to say a few words. Probably, the hon. Member is referring to the advertisement Whi^h appeared in the Times of India dated 18 th March, 1979. So far as the question of first I sale is concerned.. .

SHRI KALYAN ROY: I am also relying on the Statement of 18th March, 1978.

SHRI SATISH AGARWAL: That is practically the same. So far as the jewellery proposed to be sold as per the above advertisement is concerned it belongs to Sahibzadi Kulia Kulsum's Trust and not Nizam Trust. That is number one. Secondly, the gross weight of items proposed to be sold is 2293 grams and the value of gold content as on

[Shri Satish Agarwal]

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'23-12-1974, the date of declaration, -was Rs 50, 720; but its present value according to official appraiser is Rs. 25.30 lakhs and not Rs. 10 crores. But the hon. Member has very emphatically asserted that it is much more. I can only assure you that I will make further enquiries in the matter so far as this is concerned.

So far as the second matter is concerned, the Nizam's jewellery Trust proposed to dispose of 37 items of gold ornaments precious stones. The highest tender received was for Rs. 14.54 crores. sale was however challenged by one of the beneficiaries of Nizam Trust in the High Court ci Hyderabad. Meanwhile, Mr. P. J. Fernandes acting as an agent on behalf of foreign buyers intervened in the case and made an offer of Rs. 20.25  $\mbox{\ensuremath{\text{\tiny *}}}$ crores for the said items on behalf -of these foreign buyers. The High Court accepted his offer and the amount in question was deposited in the bank also. It is now understood that the case is being contested in the Supreme Court. Details of further developments in this case are not readily available with us. It is also understood that the foreign buyer of the jewellery also withdrawn his offer and the items of jewellery are still lying under seal in the wards of Mercantile Bank in Bombay. As regards the sale value of paintings, absolutely

there was nothing mentioned.....

(Interruptions)

SHRI KALYAN ROY: Would you allow the jewellary to go out of India?

SHRI SATISH AGARWAL: So far the fact whether they are antique<sup>^</sup> or not. is concerned, it is, for the Department of Culture and Education to verify about it . . . (Interruptions).

SHRI KALYAN ROY: How do you verify about it?

SHRI SATISH AGARWAL; It is not for us, as a matter of fact, in the Finance Ministry. Whatever you have mentioned here, I will convey to the Ministry that these are the allegations. I will get a copy of your speech and transfer to them.

under Rule 176

SHRI KALYAN ROY: Is it not a sell-out of ancient jewellery? Would you let these items go out of India to the Europeans? Is it the policy of the Government?

SHRI SATISH AGARWAL: Ancient jewellery is exported and we are making available gold at the international price. So as a policy, there is no prohibition that way. But if there are antiques of historical value, I shall refer the whole matter to the Ministry of Education and Culture. They are very much concerned with it and they can certify about it but not we in the Finance Ministry. Even then I will get a copy of your speech and send to the Ministry of Education.

### DISCUSSION UNDER RULE 176 ON CHARTER OF DEMANDS OF AGRI-CULTURAL WORKERS VOICED DURING THEIR RECENT RALLY IN NEW DELHI

SHRI BHUPESH GUPTA (West Bengal): Sir, I am very glad\_ even though we are at the fag end of the Session......

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Mr. Bhu-pesh Gupta, there are a large number of speakers. You may kindly keep this in mind.

SHRI BIPINPAL DAS (Assam): Sir, are we to understand that the next item, namely, the discussion on the proposed agreement between BHEL and SIEMENS, will be taken up in the next Session?

SHRI KALYAN ROY (West Bengal): It will be taken up in the next Session.

SHRI YOGENDRA MAKWANA (Gujarat); It has been agreed that it will be taken up in the next Session.

SHRI BHUPESH GUPTA: You can continue in the next Session.

Discussion

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): I do not know what the Chairman has said when the issue was raised in the morning.

SHRI BIPINPAL DAS: If you cannot give an assurancei I am very-sorry to say, if you take up this de-bate; we shall not participate in the debate.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): What the Chairman has said, we shall see to it.

SHRI VISWANATHA MENON (Kerala): In the Business Advisory Committee, when this issue was discussed, we were given to understand that this will be taken up in the next Session.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): This was raised earlier in the morning. We shall see what the Chairman has said.

SHRI YOGENDRA MAKWANA; It it most unfortunate on the part of the Chair and on the part of the Presiding Officer to change the version which has already been agreed upon in the beginning. (Interruptions).

SHRI BIPINPAL DAS: We have to 'be assured as to how long we are going to be in the House. Now, this debate will go on up to 7 or 7.30 P.M. Then, how can we take up such an important debate at 7.30 P.M.? (In. terruptions)

SHRI KALYAN ROY: The Minister of Parliamentary Affairs should clarify the position.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): We can go ahead with this discussion. In the meantimei we can have consultations. We can 'find out the position in the meantime.

SHRI BHUPESH GUPTA: Sir. when I raised this question, hon. Members from both sides of the House immediately supported my proposal that this issue should be discussed in this Session itself because this March was organised in this very Session. This was a March to Parliament by agricultural workers from all over the country. According to conservative estimates, three lakhs of people turned up. This was on the 20th March, only eight days ago. Sir, this was one of the historic events, if I may say so. Delhi has witnessed many a march of this type organised on a national scale. But this is the first time that agricultural workers from every State, in tatters, suffering from many injusticeS<sub>j</sub> social and economic oppression and so on, turned up in the capital of India to voice their charter of damands. The March to Parliament was to impress upon Parliament and the nation that their grievances are longstanding, that after 32 years of Independence, they are still oppressed and that they continue to suffer in many ways, economically, socially and political he fact that they have got adult franchise.

Sir, those who came included not only agricultural workers men women, young and old, but also others like adivasis, tribals, Harijans, women, Christians, members of the minority communities, Muslims and so on. It was a unique demonstration from every point of view. Sir, it was disciplined. You did not see any trucks there. You did not see any tractors there. You did not see any display of wealth nor did you see anybody on the platform presenting a purse of Rs. 70 or 65 lakh's.

6 P.M.

Nor was there any one to bring bouquets of flowers as was done in the case of Mr. Charan Singh'g demonstration, from Tihar Jail or from Moghul Gardens to be presented to anybody on the dias. Nothing of the kind. Those things were not there. Opportunists take overtones in the

[Shri Bhupesh Gupta]

shape of bouquets of flowers from supposedly political adverseries and so on. That was the display of wealth and here it was poverty that marched in the streets, but poverty defying, poverty militan^ poverty figHt-ing, poverty in a state of revolt, seeking justice, poverty damning the present society which after 32 years of unmitigated capitalist rule, monopoly of bourgeoise power, kept so many millions, our men> women and children in the far flung villages of our country in ignorance, misery and sufferings. That was the march.

Sir, I saw in this march, as many of you did, not the march of tramping feet alone but the march of history, as it were when they advanced along the Rajpath, along the thoroughfares of this city, towards Parliament and appeared here to present the charter of demands. I have got their charter of demands here. It is a voice not only of the down-trodden millions in the villages, but of the whole nation because if these five crore agricultural workers are not uplifted to the dignity of life, from that misery and colossal abysmal poverty, there can be no remaking of rural India or even national economy and national life.

Sir, what does it say? What is the economic position today? Their 42 per cent of the physical labour in the country are accounted for agricultural workers. More than one-third of the total working force in the country is comprised of agricultural labourers. Again, these people do not work for more than 200 days.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Just resume your seat for a moment. I would like to inform the hon. Members that as desired by several Members further discussion on the BHEL and SIEMENS will not be taken up during the current session.

SHRI K. K. **MADHAVAN** (Kerala): Sir, yesterday my speech on the Railways Appropriation Bill has been terribly cut. This morning I got the manuscript of my speech and I was surprised that three parts of the speech have been cut away. I have filed a complaint with the Secretary-General. Please take note of this.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): I will lcok into it.

BHUPESH SHRI GUPTA: Agri cultural workers get employment only 200 days in a year. What does it mean? Our labour force, our man power is wasted. It is not fully utilized in production work. It is not a ques of merely unemployent, tion labour and sufferings. We talk of la bour intensive programmes '.\nd if the the human human asset. labour allowed to go waste like this, tion loses. You can imagine if many millions worked for 1G5 days morej in addition to 200 days as it is, what would be addition to the production? Sir, that also is serious matter for you and for all of us to consider when We are develop ing our country. Therefore. problem is one of human suffering, unemployment, denial of opportunity for harnessing the labour for raising prouction, our wealth. This is the problem.

In the recent period the agricultural workers and the people there have suffered from many atrocities and so on. Only one or two figures I will give. There has been an alarming increase in the number of atrocities against the Harijans and other weaker sections in the past 22 months. The number of atrocities which stood at 5,969 in 1976 went up to 10,879 in 1977, and it goes on increasing. In the •first six months of 1978 alone, the | number of atrocities has gone up to 5,952. The Harijans and Adivasis are killed and shot dead. They are even burnt alive and their women humiliated and raped and killed. Their property and standing crops are destroyed. You know one of our comrades—a Member of the Lok Sabha— has been killed recently in Madras. I do not want to go into this thing. These are well-known facts. The only thing I should come straightway to is: what is to be done?

The charter of demands is before the The Government should Government make a statement as to what they propose to do. Herej Sir, I want to say one or two things. Yes, there are some Minimum Wages Acts in some parts of the country. But they are not implemented. There is no machinery for their implementation. Very low wages have been fixed in most States. In some States--like West Bengal and Kerala-it is not bad; it is good. But even these low rates are not implemented in most of the States. There is no machinery to do so. There is no provision for security of employment working conditions and the rest of it. We understand that the law here-the Minimum Wages Act3 1948—applies there, and that is also not implemented. Mr. Ravindra Varma is here. Recently a special Conference on Rural Labour was called in Delhi in January, 1979. He himself was there. 1 think under his aegis it was called. That Conference recommended the setting up of a Standing Committee to go into this question. I understand that the Committee has been set up. That Conference also recommended that there should be Central legislation so that the State Governments are compelled to do something in these matters of giving security of service guaranteeing conditions service, working conditions and so on. and the employment aspect should also be looked after. Therefore, the demand has been there; the suggestion has been made there. Legislation for ensuring security of employment, machinery for settling disputes between the landlordsi agricultural workers and those who employ them welfare measures—these are some of the points which have been discussed. In order to ensure these things, there

should be somw legislation. That should be implemented. But nothing of that sort has been done so far.

The other thing is their condition. I need not describe it. I know when I gave the Motion from all sides Members came and supported it. Sir, I am very glad to say that we have held demonstrations, but this demonstration—it goes to the glory of the Bhartiva Mazdoor Union and others who Khet had organised it-received tremendous ap-plause from all sections of the peoplefrom that side and from this side of the House, because everybody was impressed by demonstration-but not the All India this Radio and Doordarshan. They hardly gave any publicity to it. One or two sentences were read out and a little thing was shown. The demonstration was not shown 'but some people loitering here and there were shown by Doordar. shan in order to belittle the demonstration. Yet on the 4th of March, demonstration of the RSS there was a here which was given a lot of boost and publicity by the All India Radio and the official mass media. But when it comes to the agricultural labourers, they black it out. There was class bias plus communalism. The R.S.S. has to be boosted because it is a organisation and the R.S.S. is communal controlling the mass media as everybody knows. Agricultural workers' demonstration has to be ignored because it is a demonstration of the exploited classes. Hence those who are in power, representing the propertied classes, make common cause to ignore it. When I myself heard how the coverage was made, I felt sorry. They would not do it because it will get more publicity. When 300,000 people come from distant parts of the country we should feel ourselves honoured that they have come in a democratic and peaceful manner. Such an event should not only be welcomed it should be highlighted before the nation and the world that here is India's manhood on the march. Here are people who make our country great but still they

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are suffering, yet their patriotism is undiminished and undying; they have come here to make our highest democratic institution realise its responsibility towards them.

Sir) it is with their effort that these institutions such as Parliament and Assemblies function, and yet when they appear they are ignored by the official mass media. I must say that the Indian newspapers gave better publicity, even the monopolist press, but not the All.. India Radio. I felt like going to the All India Radio and thrashing the whole damn thing. What is the use of having such All India Radio which behaves in this manner about those people who need more attention than others in the society?

Sir, the Minister of Information and Broadcasting should have been here to explain his conduct. He should be ashamed that the mass media has been so cynical in such matters. I am sorry I am using strong words against Mr. Advani despite the fact that he is a soft-spoken person. The mass media has become an instrument of perversion, an instrument of subversion, an instrument of suppression when it comes to the poorer sections of the people. Sir, I launch my strongest protest against the manner in which the television and the AH India Radio function and the way in which it covered the great march.

With regard to other things I hope^ Mr. Ravindra Varma will say something. One thing is quite clear, Mr. Ravindra Varma. I think we have come to the conclusion that in the villages no law can 'be enforced, social or economic measures of a progressive type unless the power of the landlord is broken. It is not possible to implement laws in six lakh villages unless the landord's power is broker;. It is not a Question of setting up some machinery here and there. It is a question of dismentling this greatest obstacle in the implementation of

laws that we pass. Therefore Mr. Ravindra Varma and others in the Government should take into their heads the urgency of implementing the radical land reform measures and smashing the power of the landlord class. This must be done. Emancipation of the agricultural worker is not possible unless the landlord power is broken. We told your political senior, Mr. Charan Singh, that this humbug on the part of the Finance Minister must stop. It is pure and simple humbug. While land reforms are not carried out, when agricultural labours are kept in these conditions you want to bring about the so called rural development by pumping some credits and money, some inputs and other things into the villages and to some rich peasants. Even the peasants do not get anything very much as everybody knows. Sir, the talk of rural development is a felony, is baloney, tomfoolery of the worst type. It is a deception, it is an attempt to cover up the efforts of Mr. Charan Singh and others to build up their political base in the rural areas. A demonstration was organised here by them. Why? This demonstration was organised by Mr. Charan Singh Mr. Rajnarain and others, not for improvement, not for getting the grievances redressed but for forcing his way into the Cabinet. (Interruptions). It was to bargain with Mr. Morarji Desai, "Here I am wih the agricultural labour." Of course, it is not the poor agriculturists or peasants of that type but rich farmers with tractors and so on. Some poor peasants also came. I don't deny that. But it was a political bargain. That is all. Here they brought them to pit them against the urban population.

But here the agricultural labourers came. The trade union movement, workers' organisations, employees' organisations, bank employees and other industrial workers built up gates and so on, put up poster, banners and so on to receive them and welcome them. The agricultural workers came here to fight not only

for their demands but also for the demands of the working class against for example) the Industrial Relations Bill and Bhoothalingam Committee Report. It was a solidarity of the working class and the peasantry. It was the solidarity of the town and the village.

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Now I have only a few more points to make. Atrocities against the Hari-jans must stop. Deterrent punishment must be given to the offenders. Comrade Indradeep Sinha said that there should be special type of courts for dealing with the landlords also. We want some such legal arrangement. The law must be made harsher. I should say, in the case of atrocities against Harijans, apart from jail punishment, there should be an arrangement for public flogging of the landlords so that the agricultural workers and others can see that landlords who believe in this kind of thing are flogged.

There is one demand that civil rights should be given and all that. It is there in the charter of demands. Land reforms should be implemented. As I have said, vigorous implementation should take pla^e of payment of minimum agricultural wages. A law should be passed by the Centre. Housing Should be provided. They said that house grants, etc., should be given to the agricultural labourers. In the matter of wages and other things, the Kerala Government has set an example and therefore a model Bill on the lines of the Kerala legislation should be brought in with necessary modifications wherever you think such modifications/ are called for. That Is very very important. The employment question should also be gone into.

About bonded labour, Government itself say that there are two million bonded labour or more than that. Actually it should b& much more than that. What about them? Even after so many years of the Constitution, we have not bonded labour in the villages and nothing has been

done to eliminate it completely. It should be done.

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Sir, now others will spaak. I have spoken enough on this subject. There are other competent people who will speak on the matter and I hope the discussion will continue. At least the demands should be voiced once again.

I am grateful to this House and to all the Members of this House for making this discussion possible. It is not a party issue on which I am speaking. Sir, we all have congratulated those who brought the demonstration here, the agricultural labourers and

May I, Sir, from the national forum send our warmest greetings<sup>^</sup> congratulations and best wishes to the millions who live in the villages, the agricultural labourers and their organisations, for the magnificent demonstration they have held here? This strengthens our democracy; this revitalises our life; this raises hope. It is not merely a question of meeting some demands of the people which they deserve—the demands to be met instantly—but it generally strengthens the national life and national health. Therefore, as such^ they deserve our sympathy and support. I think some steps would be taken as early as possible, Since two Ministers are here, I would like to . . .

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Five Minis-ters are there.

SHRI BHUPESH GUPTA; Two or three relevant Ministers. One is the Agriculture Minister. Home Minister • is also there.

AN HON. MEMBER: The Labour Minister is also there.

SHRI BHUPESH GUPTA: I am glad all of them are there. One is a full Minister and others are State Ministers. Perhaps three Or four State Ministers make one Cabinet Minister. Therefore, I said two Cabinet Minis183

ters were there. All the same, Sir, 7 think this question deserves utmost attention of the nation. Let us now try to solve this problem before we talk of rural development and Parliament should enter the picture. They should not disown the responsibility toy saying that agriculture is a State subject. Much we can do. We can influence the nation, we can influence the State, we can, if necessary, make necessary amendments to the Constitution in order to give relief to them and improve their conditions. Emancipation of agricultural workers is of paramount importance agricultural workers We are discussing nowand the upliftment of their living conditions, their cultural life and material life are all of national urgency today. As such, they must be given top-most priority, whether in planning or in other aspects of economic and social activity. Everything should be to stop ruthlessly the atrocities against the Harijans and other backward sections of the people.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Mr. Minister.

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, Sir( we are discussing about the agricultural labour. Let the Minister, who is directly concerned with it reply after hearing the debate. If he makes his speech, what remains in the debate?

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Let me ex-the procedure. The procedure is that under Rule 176, after the discussion Is raised, the Minister will reply. (Interruptions). Then other Members will speak and then at the end the Minister will again reply. That is the procedure.

SHRI S. W. DHABE: When we discuss the reports in the State Legislatures, the Minister does not reply in the beginning. All speeches are heard

and then the reply is given at the end.

That procedure must be followed I hope Mr. Bhupesh Gupta will bear me out.

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अं। राभानाद य दव (बिहार) : श्रीमन्, मेरी एक सबमीशन है। पहले ग्राप सब मेम्बरी की बोलने का मीका दें ग्रीर उसके बाद माननीय पंत्री श्री वर्मा सब लोगों की बात का जबाब दे देंगे। इसमें समय की भी बचत होगी। मरा ख्याल है कि वर्मा जी निश्चित रूप से लान्ट में जवाब देना वाडेंगे ।

THE VICE-CHAIRMAN SHYAM LAL YADAV); Under Rule 176, that is the procedure.

र्धा राभावत्त्र यादयः अग्रिमन्, मेरा कहना यह है कि पहथे आप मेम्बरों को बोलने का मौका दें और फिर बाद में मंत्री महोदय जवाच दे देंगे ।

उपसन्द्रध्यः : (श्री स्थापनस्य यादव): धापको बाद में बोलने का भौका मिलेगा। श्रभी पहले जाप मंत्री जी को जवाब देने दीजिये ।

SHRI S. W. DHABE: That is the practice when we discuss the reporls in the State Legislatures under Rule 176.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Again he will reply. That is the Rule. What can I do?

SHRI RAMANAND YADAV: But he is ready to concede our demand.

SHRI BHUPESH GUPTA: Sir there is one correction to make. I made a mistake when I said that the number of atrocities stood at 5,969 in 1966. It should be read as in 1976.

THE MINISTER OF PARLIAMENTARY LABOUR AFFAIRS AND (SHRI RAVINDRA VARMA); Sir, I do not know whether the Rules makes it obligatory for me to speak at this point of discussion. But Sir....

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV); For the information of the Members, Rule 1<sup>8</sup> is clear on this. Mr. Minister, kindly take your seat. Rule 178 reads;

"There shall be no formal motion before the Council nor voting. The member who has given notice may make s short statement and the Minister shall reply shortly. Any member who has previously intimated to the Chairman may be permitted to take part in the discussion."

You win take part in the discussion. And then he will reply. There is no harm-

श्रीरण्यान व या.चः क्या दिक्कत है। मंत्री महोदय बाद में जवाब दे देंगे । समय बेचता । ग्राप समय ही बचाना चाहते हैं ।

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Let him reply.

SHRI BHUPESH GUPTA; That is the rule for short duration discussion.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV); Yes.

SHRI RAVINDRA VARMA; Sir, I am very grateful to my hon. friend, Mr. Bhupesh Gupta, for the observation; he has made in raising this discussion. I would like to begin by saying that I would JJ.°t like to look upon this discussion as a matter that is being raised from any partisan point of view.

The condition of our rural people and our workers in the rural areas is something that should cause concern to the entire House. On this question, therefore, there is no difference of opinion between this side of the Housee and that. The condition of the people in the rural areas is very well known. For centuries they have been the victims of exploitation. Development deeades have passed by without

the fruits of development reaching the poor people in our rural areas. I remember many years ago, when I was a student, I read an unforgetable sentence from Pandit Jawaharlal Nehru. My hon. friend will perhaps agree with me that this sentence is worth quoting. He said, "The mud huts and the hovels and the nakedness of our people testify to the glory of British imperialism." I could never forget that sentence. Sir, as my hon. friend, Mr. Bhupesh Gupta, . pointed out, in spite of the fact that more than three decades have passed since

this country became independent, it is very difficult to claim that the conditions of our rural poor have improved to the extent that we can feel that we have made a dent on the pro-

hi em. Poverty continues, misery continues, illiteracy continues, and unemployment, underemployment and under nourishment, and all the prob-tinues, illiteracy continues, and un-our people in the rural areas, especially the poor workers, in the rural areas.

SHEr BHUPESH GUPTA: He is almost speaking like me.

SHRI RAVINDRA VARMA; I wish I could speak with your gusto and your effect. I am holding a candle to the Sun. Sir, therefore, on the question of the dimension of the problem or the gravity of the problem or the national significance of the problem there can be no difference of opinion at all. In fact, Sir, I would agree with him that the test of our progress will lie not in our urban centres but in the remotest corners of our country where the exploited, the most vulnerable sections including the Adivasis and others live. Therefore, Sir, I entirely agree with him that the test of our development, the test of the success of our plannin'g and the test of the progress that this country makes will lie in our rural areas He was right when he said that 80 per cent of our population lives in the rural areas. Of our work force, nearly 216.16 million live is

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rural areas, which is 82.85 per cent of pur work force, as compared to 44.76 million, that is, 17.15 per cent, who live in the urban areas. Of this, 192.43 million are engaged in agriculture, and nearly 23.73 in non-agricultural operations.

My hen. friend very vividly and tellingly described the problems of our agricultural workers. Unemployment, seasonal and intermittent employment, underemployment, low incomes,! hold expenditure remaining far higher than the household income, with the result that workers are pulled into the vortex of indebtedness, all these problems he very graphically described. Sir, these have to be tackled. I would like to g0 further, and say that they work for very long hours. There is no limitation or enforcement of legislation on the number of hours for which agricultural workers work in many of the areas of our country. There is no security of employment. There are no facilities of leave or gratuity, or other forms of social security.

SHRI BHUPESH GUPTA; They do not have even drinking water.

SHRI RAVINDRA VAl?MA: The poorest attention or marginal attention is available as far as housing is concerned, or health facilities are concerned, or even educational facilities are concerned. would only add that these- are national problems and, therefore, they have to be viewed as national problems that demand the paramount attention of the country, of the Government and of organisations thai mould opinion and articulate public public opinion. I would, therefore, say that the rally did serve a notable purpose. And the fact that in the rally people from different parts of the country took and the rally was part conducted in an orderly fashion is all the more reason why

we should take note of the demands and the sentiments behind the rally.

suggestions were made Now, Sir, many by my hon, friend. He referred to the fact that degree of unemployment in the rural areas is not only a human problem, and the icot cause of poverty in these areas, but also an index of the degree of under-utilisation of human potential, thereby resulting in the of progress, of increased retardation production, development and all that these question of what connote. Sir, he raised the should be done, and he referred to-the question of minimum wages. He is right when he says that in spite of the fact that we have • legislation on minimum wages, in many parts^bf the country weare not able to enforce these minimum wages. • I do not want to seek cover under the provisions of the Constitution, or even of the Act, and say that .this is the responsibility of the States'and, therefore, we have nothing to say on the subject. This is not the position, jtecognisurg that this is a responsibility of the Statea, even then the Centre has a responsibility, a .responsibility to initiative, a responsibility to invite attention and introspection, a responsibility to see that whatever assistance is required to effective an enforcement machinery is provided./ Sir, there are proposals that are under consideration for amendment Minimum Wages Act. It is the also true. Sir, that in the fixation of the minimum wages, sometimes there has been more evidence of a desire to а public appeal, consideration about the demands of enforcing the wages that are fixed. I do not want to enter into that controversy, that polemical question, because I bec'n '-y saying that I would look at the national point of view it more from than from the point of view of criticism or defence against criticism. While referring to the Minimum Wages Act my honourable friencT also referred to the need for a Central legislation. I would like to tell him that the Government has informed

the State Governments that the Planning Commission would be willing lo entertain any proposals that they have for strengthening the present Inspection machinery. I am not .claiming that strengthening the inspection machinery alone is adequate. My honourable friend referred to some fundamental and basic factors in the situation in the rural areas. Even so, I am sure he will agree with me that it is imperative to improve the eflfi', ciency of the inspecting machinery, and to that extent, therefore, we have informed the State Governments that if they have any proposals to appoint more staff or to take steps to improve the inspecting machinery, the Planning Commission has agreed to consider their proposals assistance. As far r.s the question of Central legislation is concerned, this House and my honourable friends are aware that the question of Centra; legislation has been under discussion for long, for too long perhaps; it was under discussion before this Government came: it has been under discussion after this Government came into power.\*' After we took over, we thou.abt it was necessary, since in many States new Governments had come to power, to find out what their views were on the legislation. My honourable friend knows that the Standing Committee to v/hich he referred,, has set up a separate sub-committee to study the proposals and to make a report on the kind of legislation that we should have, whether it should be a model legislation or whether it should be a legislation which would substitute the existing legislation in the States. It is obvious as my honourable frknd would agree, that it was necessary to consult those who have to implement it. My honourable friend said that if necessary we may even change the Constitution. But that is when the necessity is felt and when the sanctions are forthcoming. Pending any such amendment or a consensus on such an amendment, he would certainly agree that it is necessary to consult those who have to implement it. And this committee of the

Standing Committee is seized of this question, and it is my hope that in the course of these two month? it will give its report, and on the basis of that report I will come to this House and the other House with proposals for legislation, if that is the report of the committee.

He then referred to some other aspects, namely, bonded labour. In tact, he performed a miracle in dealing with a very broad canvas in a very short while and with great effect. I am one cf his admirers...

SHRI BHUPESH GUPTA: Your admiration is wasted.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh); Congratulation to the Minister or the Member?

SHRI RAVINDRA VARMA; My admiration is wasted, on whom on my hon. friend? On the House or on myself? I don't say that I am flattering you. Then I would the House or on myself? I don't say that I am flattering you. Then I would have had to imitate you. I can do neither. T only said, I admire you. My hen. friend referred to bonded labour. It is a very important ;;ub-ject undoubtedly. On more than one occasion the question has been raised in the House and I have said that in spite of the fact that a Central law was enacted by Parliament and approximately more than three years are over since the Act was promulgated the number of bonded labourers \*ho have been identified as such—I do no^ know how to describe—is very, very small compared to the estimate of bonded labour prevalent in ^he country. He referred to a recent estimate which gives the number as 30 lakhs or three millions. The question is one of identification. Statistical estimate is different from identification, and after identification, release, and after release, rehabilitation. He

was light when he said that tUere are very many elements in the iural a-eas which make enforcement of such laws very dificult. On more

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than one occasion I have myself pointed out that the influence that feudal elements tnd economically powerful elements in the locality can bring to hear en the local representatives of the Administration is such that the enforcement of such Acts or identification and liberation of bonded labour becomes difficult. Now, what is the solution? We are interested in the solution. Fart of the solution may lie ir> improving the administrative machinery which can help in the identification of bonded labour and release bonded labour. Above all, I wish to submit for the consideration of my hon friend and the honourable House that it is only when there is a popular movement and organised action on the part of the people that we will be able to bring the pressure necessary to see that such laws are enforced. Voluntary organisations, whether they are social organisations or trade unions or any other type of organisations which are dedicated to th-j task of fighting exploitation, have a very key role to play because the fact is that these rural areas are far-flung and even the long arm of the law can reach there only with great difficulty. Even so, in the recent past, we have made proposals for facilitating and accelerating the process of rehabilitation by introducing a Centrally sponsored scheme of matching grants for schemes which are land-based, craft-based and non-land ba'<ed, to promote the rehabilitation of thene who have been released from bonded labour.

I wish I could dea] with all the points that he has raised. They are fes net.] to my heart as they 'ire to his. There is not much time for me to go into all the questions that he ised. In the end he also referred to the need for publicity He used the occasion to make a strong criticism of the All India Radio and Doordarshan. He said that he felt like going to the All India Radio and amashing it . . .

SHRI BHUPESH GUPTA: I felt like that. SHRI RAVINDRA VARMA: You felt that, but I am glad that that moment passed.

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SHRI BHUPESH GUPTA; What can I do? I em a frail man in advanced aye. I gave my mental feeling.

SHRI INDRADEEP SINHA (Bihar): We will do it when you join us.

SHRI RAVINDRA VARMA: He also said that the coverage was very poor and he compared it with compared it with the coverage 1hat some other demonstration received...

SHRI VISWANATHA MENON: R.S.S

SHRI RAVINDRA VARMA- Of course, he stid RSS. But not cn<sup>^</sup>y RSS. He even referred to another demonstration which was organissd in Delhi I will not accuse him of b.dng discriminatory. And, Sir, then he said.

SHRI BHUPESH GUPTA; It was the tractor demonstration.

SHRI RAVINDRA VARMA: He referred to more than one demonstration, Sir, and he said that this showed the influence of the class interests, and it is because of the class interest involved and the communal interests involved that inadequate publicity was given to such a historic march. Sir, I do not want to twit him on the question of class interests because it will become a major debate on theory.

SHRI BHUPESH GUPTA: You know it very well.

SHRI RAVINDRA VARMA; I am not entirely illiterate in this subject.

SHRI BHUPESH GUPTA; You are very

SHRI RAVINDRA VARMA: But I do not think that I should use this opportunity to enter into a debate on this question.

Sir, he said that the mass media have become the instrument of perversion and subversion.

SHRI VISWANATHA MENON: And also suppression.

SHRI RAVINDRA VARMA; No. That is your addition. Sir, I must say-that ihis ig not true. This is not true. The mass media have not become an instrument of perversion and subversion of truth. In fact, my honourable friend, Shii Advani, and the present Government have liberated the mass media ...

#### SHRI VISWANATHA MENON; Oh!

SHRI RAVINDRA VARMA:... from perversion and subversion.

SHRI BHUPESH GUPTA: Having liberated it, you have delivered it to the RSS. It is like liberating South Africa to deliver it to Mr. Ian Smith of Rhodesia.

SHUT SUNDER SINGH BHAN-DARI; Delivered it to the Rajya Sabha Secretariat.

SHRI RAVINDRA VARMA; My honourable friend is haunted by the fear that liberation may lead to further domination. I do not know whether he refers to hegemonistic domination or some other domination. But, in any case, I can say that we are committed to liberation. Now, Sir, . . .

SHRI BHUPESH GUPTA; You liberate the radio from the RSS. It would be all right at the moment, to begin with.

SHRI RAVINDRA VARMA: He also referred to the task ol rural develop ment and he used some strong words, Sir, which ........

SHRI BHUPESH GUPTA: What is it?

SHRI RAVINDRA VARMA... shall I say, were uncharacteristic of him?

SHRI BHUPESH GUPTA: What is it?

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SHRI RAVINDRA VARMA; Sir, he said that it is hypocricy and tomfoolery.

SHRI BHUPESH GUPTA: 'Humbug'.

SHRI RAVINDRA VARMA:...and humbug and tomfoolery and so on. These are all uncharacteristically strong words for my honourable friend, Shri Bhupesh Gupta.

SHRI VISWANATHA MENON: Why?

SHRI LAKSHMANA MAHAPATRO (Orissa): He is that much distressed by your conduct and that is the reason for using those words.

SHRI RAVINDRA VARMA: I agree with him. If he means by this criticism that attention to the rural areas must mean attention to the rural pcor, I agree with him.

SHRI BHUPESH GUPTA; That is right.

SHRI RAVINDRA VARMA: I must mean attention to the eighty per cent of the people in the rural areas who are pcor, who are exploited, who ••ire unemployed and underemployed, and who are with low incomes. So, if and when we talk of focusing attention on the problems of the eighty per cent, of the people who live in the rural areas, we must always remember that eighty per cent of these people. . .

SHRI BHUPESH GUPTA; In Mr. Charan Singh's Budget there is not the word "agricultural labourer" at all. An ocean of tears has been shed for rural development. But I cannot gee this word.

SHRI RAVINDRA VARMA- My honourable friend is a master of the language, and he knows that some times there is the case of missing the obvious. So, the obvioua Wis mis sing.

[Shri Ravindra Varma]

Sir, I do not want to say more except that I share the concern that he has expressed, and it will be the

attempt of the Government to tackle this massive problem as effectively,

as it can and there is no lack of will. He v/ill agree with me that thia is a matter which will take some time. All that I can say in the House is that we will leave no stone unturned, and we will try our best to see that proper attention is given to this problem.

SHRI BHUPESH GUPTA: What about that demonstration?

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Yes, Mr. Ramanand Yadav.

श्री रामानन्द यादव : उपसभाध्यक्ष जी, जब देश आजाद हुआ। था तो इस देश के ग्रामीण मजदूरों ने भी ऋपने घरों पर ऋपनी गाढी कमाई का कुछ ग्रंश निकाल कर दिये जलाये थे ग्रीर यह सोचा था कि उनकी माली हालत ग्रव ग्रच्छी होगी श्रीर उनकी प्रतिष्ठा बचेगी। उनको उनके श्रम की उचित मजदरी मिलेगी । उनके रहने के लिये ग्रावास होगा, खेती बारी करने के लिये उनको जमीन मिलेगी, बच्चों के पढ़ने की व्यवस्था होगी, दवा-दारू का प्रबन्ध होगा ग्रौर सरकारी नौकरियों में ऊंची से ऊंची जगहों पर वह जा सकेंगे। यह उनको स्नामा बंबी थी। लेकिन 32 वर्ष के स्वराज्य के बाद भी आज उन 90 परसेंट ग्रामीण खेतिहर मजदूरों के घरों में संध्या समय बत्ती नहीं जल पाती है। दिया नहीं जल पाता है। वह भोजन करते हैं **अन्हारे में, अंधेरे** में नहीं। वह जहां थे वहीं हैं श्रौर समाज के हर एक तबके की हालत श्रच्छी हुई है, चाहे वह व्यापारी वर्ग हो या गांव के बड़े किसान हों या जमीदार हों या राज-नीतिज्ञ हों, चाहै वह खेतों में काम करने वाले मजदूर हों, सब की हालत में सुधार ग्राया है, नेकिन उन गरीबों के घर में ग्राज वही स्थिति

है जो पहले थी। अध्यक्ष जी, 1971 की सेंसिन के ग्राधार पर इस देश में खेत मजदूरों की संख्या 47.8 मिलियन है और जितने इस देश में मजदूर हैं उनका 1/3 फोर्स यह खेत मजदूरों का है। उनका आर्थिक शोषण ही नहीं होता, राजनीतिक शोषण भी होता है श्रौर सामाजिक शोषण भी होता है ग्रौर गांव में यह अछत नीची दृष्टि से देखे जाते हैं क्योंकि यह ग्रामीण खेतिहर मजदूर उस तबके से ग्राते हैं कि जिसको हरिजन कहा जाता है। हरिजनों में से यह सब से ग्रधिक ग्राते हैं। फिर ग्रादिवासियों में से ग्राते हैं । उसके बाद पिछडी जातियों में से, एनेक्सर वन से यह लोग बाते हैं ब्रौर फिर मसलमानों में जो पिछडी जातियां हैं, एनेक्सर वन में लिखित, उनके बीच से यह लोग ग्राते हैं ग्रौर उनकी संख्या ग्राज 45 परसेंट से लेकर किसी-किसी प्रान्त में 65 परसेंट तक है ग्रीर उनकी हालत जिस तरह की है वह किसी से छिपी हुई नहीं है। जैसा कि हमारे माननीय सदस्य भूपेण दादा ने बताया कि उन हरिजनों पर जनता पार्टी के भ्राने के बाद भौर उसके पहले भी जितनी एटोसिटीज हुई हैं जायद दुनिया के इतिहास में उसकी मिसाल नहीं है। 1966 में 5968 एटोसिटीज हुई थी और 1977 में, जब जनता पार्टी शासन में आयी तो 10899 ग्रत्याचार हरिजनों ग्रीर खेत मजदरों पर हुए और फिर 1978 के पहले 6 महीनों में, जनवरी से लेकर आने वाले 6 महीनों में एट्रोसीटीज में बढ़ीत्तरी हुई 5952, इतनी और अधिक बढ गयीं, तो इससे ग्राप श्रन्दाजा लगा सकते हैं कि इन सब में उनके मर्डसं, उन के घरीं का जलाना, उन को करल कर देना उनका अपहरण करना, उनकी इज्जत लेना भीर उनकी खड़ी फसल को जला देना; ग्रादि इसमें शामिल हैं। ग्राज बहुत से स्टेट्स में मिनिमम वेजेज कानून निर्धा-रित नहीं हुआ और किसी-किसी प्रान्त में निर्धारित हम्रा है तो उसके श्रनुसार उनको ठीक तरह से पेमेंट नहीं किया जाता, बल्कि बो वेजेज उन को पहले मिलते थे कांग्रेस के

रिजीम में उससे 12 परसेंट घटा कर उनकी पेमेंट किया जाता है। कांग्रेस के रिजीम में जितनी मजदूरी उनको मिलती थी उसमें से 12 परसेंट वह घट गयी है ग्राज इस जनता पार्टी के राज में।

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उपसभाष्यक्षजी, सेंट्रल गवर्नमेंट ने झाज तक कोई कानुन ग्रामीण खेतिहर मजुदूरों के लिए नहीं बनाया। यह बात ठीक है कि कांग्रेस रिजीम में 1948 में यह कानून बना था, 1976 में भी कानून बना न्यूनतम मजदूरी तय करने के लिए ग्रामीण मज़दूरों की लेकिन यह कागज पर रह गया ग्रीर जब यह जनता सरकार बाई तो इसने भी एक समिति बनाई श्रीर उसमें तीन श्रंग रखे। एक रखा यह जानने के लिए कि केन्द्रीय स्तर पर कोई कानुन खेत मजदूरों के लिए बनाया जा सकता है ग्रौर उसकी प्रक्रिया क्या होगी, उसकी प्रवृत्ति क्या होगी, उसकी सीमा क्या होगी । दूसरी कमेटी बनी कि कीन से कानून खेत मजदूरीं के लिए बनाये जायें और उनके इंप्लीमेंटेशन का कौनसा तरीका हो । तीसरी समिति जो बनी उसका यह काम था कि बंधवा मजदूरों का पता लगाये ग्रीर उनकी ग्राधिक हालत क्या है, उनको संख्या क्या है, कितनों को रेखांकित किया गया है, उनको किस तरह से बसाया जा सकता है, उनकी समस्या को कैसे हल किया जा सकता है। लेकिन उसकी रिपोर्ट ग्राज तक घोटालखाने में पड़ी हुई है। वर्मा जी बतायेंगे कि वह कमेटी काम करती है कि नहीं?

श्रो रवोन्द्र वर्माः कौन सी कमेटी ?

श्री रामानन्द यादव : ग्रापकी जनता पार्टी ने एक स्टेंडिंग लेबर कमेटी बनाई है।

उपसभाध्यक्ष जो, खेतिहर मजदूरों की समस्यायें अनेक हैं ग्रीर वह फैक्टियों में काम करने वाले मजदूरों से भिन्न हैं । य श्रसंगठित हैं, गांवां में फैले हुए हैं ग्रीर भारत सरकार ने भी ब्राज तक चाहै वह कांग्रेस के सरकार हो या जनता पार्टी की सरकार हो, कभी कोई श्रपनी तरफ से प्रयास नहीं किया कि इसके सम्बन्ध में कोई लेजिस्लेशन करें, कोई कानून बनाया जाए जिससे इनके स्वार्थों की रक्षा हो सके। इन्हें कानूनी सुरक्षा भी नहीं मिलती क्योंकि वे गरीब हैं वह कानून नहीं जानते । पैसे नहीं हैं कि कोर्ट में जायें ग्रौर जिन प्रान्तों में कानून बने भी उनका भी उपभोग ये ठीक से नहीं कर सकते क्योंकि ये गरीब हैं श्रीर कोर्टो में नहीं जा सकते । ये श्रशिक्षित हैं । इसलिए वड़े लोग इनकी मदद नहीं करते हैं। पढ़ें लिखें कम हैं, इसलिए इनको यह जानकारी भी नहीं होती कि किन-किन प्रान्तों में सरकार ने न्यूनतम मज दूरी क्या तय की है। वह कितनी है। उनको संगठित करने वाले जो लोग हैं उनको भी ग्राधिक कठिनाई हो जाती है ग्रीर साथ-साथ समाज के बहुँ लोग, जब उनको कोई संगठित करने के लिए उनके पीछे उभरता है तो या तो उसे करल कर दिया जाता है, नहीं तो उसे तरह तरह के मुकदमीं में फंसा कर कोर्ट में परेशान किया जाता है ताकि वह इन को संगठित न कर सके । इस प्रकार नक्सला इट्स के नाम से हमारे बिहार में दो सौ लोगों को गोली से उड़ा दिया गया । वह नक्सलाइट्स नहीं थे, वह गरीब लोग थे, वह गरीबों को जगाने वाले थे।

wider Rule 176

गह मंत्रालय में राज्य मंत्री (श्री विकस साल मंडल) : ब्राज सही बात बोले ब्राप इतने दिनों बाद ।... (Interruptions)

श्री रामानख यादव : मैं तो बराबर सच बोलताथा । भ्राप भ्राज झूठ बोले हैं ।

श्री न।गेक्वर प्रस.द क्वाही (उत्तर प्रदेश) जरा संसदीय भाषा में बोलियं।...

(Interruptions)

श्री राधास्य यातव : जमीन वाले हो । चारसी एकड़ जोतते हो।

श्री न गेंदबर प्रसाद काही : इन गरीवों पर ग्रत्याचार क्यों कर रहे हो।

श्री रामानन्द यादव : ये लोग गांवी में हजारों के कर्ज से दबे हुए हैं। अध्यक्ष जी, ये खुद शाही अपने गांव में मजदूरों को श्रनाज देकर, एक पंसेरी देते हैं और साल में एक मन लेते हैं। स्रौर उसका सुद पर सुद जोड़ कर देखें . . .

श्री नत्गेश्वर प्रताद शाही : मैं चैलेंज करता हं कि ये चारो कांग्रेस (ग्राई) के सदस्य मेरे गांव चलें भ्रौर उसको देखें। बड़ा श्रसत्य श्रीर झ्ठ संसद में बोलना इनकी इन्दिरा जी ने सिखा दिया है।

7 P.M.

शी रामानन्द यादव : मेरा समय क्यों खराव कर रहे हैं। क्रपया शांत रहिये। इनके जैसे सुदखोरों ने गांव के गरीबों को ग्रधिक रेट पर सूद देकर उनका शोषण किया है और कर रहे हैं। गांवों में आपने बैंक खोल दिये लेकिन 9 परसेंट भी उनको नहीं गया होगा। जितने वैंक गांवों में खुले हैं उनका सभी पैसा बड़े किसानों के पास गया है। गांव के सम्पन्न लोगों के पास गया है। गांव के बनिये जो घोषण करने वाले हैं उनके पान गया है। ये गरीब लोग जो गांव के साहकार उनके कर्ज से दबे हुए हैं। इनकी इज्जत और प्रतिष्ठा की कोई गारण्टी नहीं है। आपने देखा कि इनकी इज्जत, प्रतिष्ठा भीर इनको स्त्रियों की इज्जत ग्रीर प्रतिष्ठा को कोई गारण्टी नहीं है। आपको माल्म है कि मास रेप हुआ मृंगेर में ग्रीर कहां-कहां हुआ यह भी हमारे होम मिनिस्टर साहब को मालूम होगा । इस बात से कोई इंकार नहीं कर सकता। मैं यह कहना चाहता है कि इनके ग्रावास की समस्या भी बड़ी विचित्र है । इन हे पास रहने के लिये कोई मकान नहीं है। ग्रापको सुन कर ताज्जब होगा कि एक छोटे से घ र में स्त्री, पुरुष, उसकी पोतेह उसकी लड़की ग्रीर उसका लड़का रहते हैं । केवल बाहर एक छोटासाम्रांगन है। बाहर एक छोटासा दालान है। स्राप जरा सोचें कि किस तरह से वे अपनी पाइवेसी मैनटेन करते होगे और उनकी क्या दुर्गति होती होगी । ग्राज उनकी ग्रावास

की समस्या बड़ी जटिल है जिसको ग्रापको हल करना है। कोई ऐसा हरिजन और खेतिहर मजदूर नहीं होगा जिसके पास दो-तीन कमरे काघरहो।

under Rule 176

Bill, 1979

श्री नागेश्वर प्रसाद शाही : जो मजदूर करना चाहते हैं

उपसभाध्यक्ष (श्री इययम लाल यादव) : इनको समाप्त करने दीजिए।

श्री रामानन्द यादव : यह तो कूलक के प्रतिनिधि हैं। यह तो बोलेंगे ही । नया मुल्लारोज दस दफातो नमाज पढ़ेगाही। जो न्युनतम मद्री कई प्रान्तों में तय हुई है वह न्युनतम मजदूरी भी उनको नहीं मिलती है। अगर वह किसी कारण से काम पर नहीं जा पाते है या बीमार होने के कारण काम पर नहीं जा पाते हैं तो उनको जबदंस्ती ले जाया जाता है। ग्रगर वह नहीं जाते हैं तो उनको पीडित किया जाता है, उनको तबाह किया जाता है। उनको तरह तरह से तंग किया जाता है । भ्राज खेतिहर मजदूर 80 फी सदी ऐसे हैं जो गरीवी रेखा से नीचे हैं। में यह नहीं कहता कि कांपेस के रिजीम में नहीं थे। उस वक्त से यह लोग चले आ रहे हैं लेकिन ग्रापने भी कोई इम्प्रवमेंट नहीं किया बल्कि बारह परसेंट उसमें और जोड दिया उनकी गरीबी रेखा के ग्रन्दर । श्रापने उनको 12 परसेंट और नीचे कर दिया । श्रापको मालम होना चाहिए कि इनके पास खेती लायक कोई जमीन नहीं है । इनके पास भ्रगर अधिक से अधिक एक एकड़ जमीन होगी तो यह समझिये कि इनके पास कुछ जमीन है। मांच के 15 फी सदी बड़े लोग जो हैं काश्तकार हैं वे गांव की 60 प्रतिशत जमीन जोतते हैं । यह जमीन एक ऐसी ताकत है जो इन 15 फी सदी लोगों को प्रतिष्ठा देती है, इज्जत देती है, बल देती है, धन देनी है। उत्पीडन का एक बहुत बड़ा साधन बनी हुई

है। इसलिये इस जमीन की विषमता को घटाने के संबंध में सोचना ब्रावश्यक है।

मैंने बंध्यालेबर के बारे में भी कहा। इस देश में जो बंधधा लेवर हैं उनकी :यनीय हालत बड़ी विचित्र है और जिस स्थान से हमारे मित्र रवीन्द्र वर्मा जी ग्राते हैं, जीतकर ग्राए हैं उस एिये का इनको बड़ा ज्ञान है। यह बात सबबारों में भी म्राई है कि डाल्टनगंज में और पलाम् जिले में कितने बंधुग्रा मजदूर हैं इसका सर्वे कराया गया है। उस सर्वे के धनुसार बंधग्रा मजदूरों की संख्या 30 लाख से 50 लाख के बंच में सिर्फ इस जिले के अन्दर बताई गई है। लेकिन इस प्रकार की स्थिति होने के बावजुद ग्रापने सिर्फ एक लाख लोगों को ही इस श्रेणी में रेखांकित किया है। मैं चाहंगा कि हमारे देश में कितने बंधग्रा मजदूर हैं इसका मुस्तैदी के साथ सर्वेक्षण कराया जाना चाहिए और अच्छी प्रकार से जांच करके इन लोगों को रेखांकित किया जाना चाहिए।

श्रीमन्, में ग्रापका ध्यान इस बात की तरफ भी दिलाना चाहता हूं कि बंधुग्रा मजदूरी के कई प्रकार हैं। गांवों के अन्दर बाँडे लेबर के कई तरीके हैं। किसी मजदूर को चार या पांच सौ रुपये कर्ज के रूप दे दिये गये तो वह कहीं दूसरी जगह नहीं जा सकता है ग्रीर न हों कहीं दूसरी जगह मजदूरी कर सकता है नयोंकि उसने एक निष्चित ब्रादमी से कर्ज ले रखा है। इस प्रकार की इन लोगों की बडी दयनीय स्थिति है। श्री वर्मा जी हमारे मजदरों के मिनिस्टर हैं। वे इन गरीबों के बड़े शभ-चिन्तक हैं, यह मैं अच्छी तरह से जानता हं। उनके दिमाग में इन लोगों के लिए बहुत चिन्ता है। मैं निश्चित रूप से जानता हं कि वे इन लोगों की भलाई के लिये प्रयास करेंगे।

श्रीमन्, हमारे ब्राई० एन० टी० यू० सी० की तरफ से और ग्रामीण मजदूर कांग्रेस की सरक से श्री बी॰ भगवती के नेतृत्व में सरकार के एक मेने रेन्डम दिया गया था और उसमें हम लोगों ने कुछ मागें रखी यीं। । उन मोगों का जिक्र मैं बाद में करूंगा। लेकिन मैं इस बात का जिक्र करना चाहता है कि इस सम्बन्ध में हमारे देश में जो कानन बने हुए हैं श्रीर उनका जिश्र प्रकार से इष्पत्री-मेटेशन हमा है जसके संबंध में मैं थोड़ी सी बातें कहना चाहता हूं। ग्राप जानते हैं कि हमारे रेश में सीलिय का कल्य बना । लेकित इस सीलिय के अन्दर को जमीन निकली वह गरीबों में नहीं बांटी गई। हम कांग्रेस बालों ने इन लोगों को ग्रावास के लिए भूखण्ड दिए थे और उनके लिए जमीन निकाली थी, वह भी इन लोगों को नहीं मिली है । सीलिग कानून के अन्दर जो जमी। निकली थी, यह जनता सरकार उस जभीन को इन लोगों में बितरित नहीं कर रही है। मैं चाहता हूं कि इस कानून के ग्रन्दर ग्रधीन जो जमीन निकली है उसको जल्दी से जल्दी गरीब लोगों में बांट दिया जाय, वितरित कर दिया जाय । गांवों में जो परती जमीन, जंगलों की जमीन और दूसरी जमीनें सीलिंग एक्ट के ग्रधीन निकली है उसको शीझ गरीब लोगों में बांट दिया जाना चाहिए।

जहां तक इन लोगों की श्रावास की समस्या का सवाल है, इनके पास अपना कोई घर नहीं होता है। वे लोग जब मरते हैं तो दूसरों की जमीन पर मरते हैं। उनको भ्रपनी जमीन पर मरने तक का हक नहीं होता है। मैं इस जनता सरकार से यष्ट कहंगा कि वह इन लोगों की धाषास की समस्या पर विचार करें और इन लोगों को बसने के लिए शीघ्र जमीन दे । जैवा मैंने कहा है; न्यूनतम मजदूरी के कानून का कड़ाई से पालन किया जाना चाहिए। एक बात मैं यह भी बता देना चाहता हुं कि हमारे देश के न्यायालयों में भूमि सुघार कानन के अन्तर्गत लगभग 23 हजाए 58 मुकामे पड़े हुए हैं। ये मामले हाई कोर्ट्स और लोधर कोर्टस में पड़े हुए हैं।

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इन सब मामलों का संबंध पूंजीपतियों से है क्योंकि ये कानून यद्यपि हमारे जमाने में भी बने हैं, लेकिन बड़ेबड़े लागों से संबंधित म्लाजिमों ने बनाये हैं। श्राप जानते हैं कि ये कानन बनाने वाले लोग बडी बडी तनख्वाहें लेते हैं ग्रांर लैंग्ड एरिस्ट्रोकेट परिवारों से आते हैं। ये लोग काननों में इस प्रकार का कोई नुक्ता रख देते हैं कि हाई कोर्ट ग्रीर लोगर कोर्ट में अडचनें पैदा हो जाती है। बिहार में यही सब हुआ है। मैं चाहुंगा कि आप इस बात पर मिपीरता पूर्वक विचार करें कि इन अडचनों को कैसे अं। वर - कम किया जाय।

जी उपासभाध्यक्ष हमारे गांवों के अन्दर जिन लोगों के पास दो हेक्टर से कम जमीन होती है ग्रार जो छोटे किसान होते हैं उनको बीज नहीं मिलता है, कर्ज नहीं मिलता है, पानी नहीं मिलता है झार ग्रन्य दूसरी सुविधाएं भी नहीं मिलती है। हमारे छोटे किसान मजदूर इसी तबके में आते हैं। इनके साम साथ गांवों के अन्दर जो लोहार, बुनकर बढ़ई, कुम्हार भी हुज्जाम ादि होते हैं उनको भी किसी प्रका की सहायता नहीं मिल पाती है। ापने इस साल के उजट में इस संबंध में कुछ प्रावधान किया है, लेकिन मैं यह कष्टना चाष्ट्रता हुं कि इस पैसे को बड़े किसान इडप जाएंगे। मैं चाहता हं कि इन लोगों के लिए आपने बजट में जो प्राय-धान किया है वह सब गांवों के डबलप-मेन्ट और गरीव लोगों क भलाई में खर्च किया जाना चाहिए यह आप देखिये कि यह पैसा उनकी उनती पर खर्च हो।

में सरकार के सामने कुछ सुझाव देना चाहता हूं। भेरा अपना ख्याल है कि रवीन्द्र वर्मा जी इन बातों पर विचार करेंगे।

में मंत्री महोदय से कहना चाहता हं कि मैं चाता हूं कि ग्रामीण मजदूरों के

लिए एक व्यापक कानून बने िस तरह का कानुन इंडस्ट्रियल लेबर के लिए है ताकि ग्रामीण मनदूरों का किसानों के साथ जो झगड़ा होता है उसको निपट ने मशीनरी लिए एक जा सके और इसमें से झगड़े निपट सकें। इंडस्ट्रियल वरकर्स के लिए इडस्टियल ट्रिव्यून त होते हैं जहां कि मजदूर जाते हैं भीर वहां पर अपना फैसला करा लेते हैं। लेकिन गांवों में जो झगड़े होते हैं मजदूरों के बड़े किसानों के साथ, उसके लिए कोई मशीनरी नहीं है। इसलिए मेरी सरकार से मांग है कि इस तरह की मशीनरी बनाने की व्यवब्स्था करें। गांवों में जो भी उप लब्ध भूमि है, अतिरिक्त भूमि है (Time bell rings) हो मिनट का समय अर दीजिए।

उसका वितरण जल्द से जल्द कर दें। भूमि सुधार के सम्बन्ध में भूपेग दादा ने विसक्ल ठीक कहा कि भूमि सुधार इस तरह से किया जाय ताकि जो गांव के सामंत है उसकी रीढ ट्ट जाय, उसकी ष्टिम्मत न रहे कि वह गांव में गरीबों के उपर अत्याचार कर सकें। यह कैसे होगा ? इसके लिए ग्राप गांवों में जमीन का वितरण कर दीजिये । श्री जयप्रकाश नारायण श्रापके गरू हैं। उन्होंने कष्टा था कि गरंब की जमीन खेत को जोतने वाले की नी चाहिए जो कि हल की मठ पकड़ता है जो कि एक्चली टिलर ग्राफ दि स्वायल है, सको जमीन जोतने का हक है। उसको हक नहीं है जो दूसरा से जुताता है, खुद बैठा रहता है, दूसरों से प्रोड्यूज करवाता है, दूसरों से काम लेता है और खुद खाता है। इसलिये में चाहुगा के जैसा कि भी जयप्रकाश नारायण ने कहा था कि जितनी जमीन है वह गरीबों में वांट दी जाय, मैं भी चाहता हूं कि कोई एक ऐसा ध्रादमी न रहे, कोई खेतिहर मजदूर ऐसा न रहे जिसके पास कम से कम दो एकड़ जमी न

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म हो, ताकि वह ग्रपने भुट्टे लगा सके श्रपनी कुछ नई चीज लगा सके शौर श्रपनी साग सब्जीपैदा कर सके।

उपतभाष्यक्ष (श्री स्थाम लाल यादव) : कुपया समान्त कीजिए । काफी हो गया ।

रामानव्य यादव : उपसमाध्यक्ष जी, जमीन का भावंटम तो हम लोगों ने, कांग्रेस वालों ने कर दिया था। लेंकिन जैसे ही जनता पार्टी हता में भाई, सारे लोग जो बड़े थे, भूमिपति द्यादि थे वे समझ गये कि अब उनके रक्षक आ गये हैं इसलिये जो ग्रावंटन हम लोगों ने किया था, जमीन बांटी थी उस जमीन को छीनना मुक्त कर दिया और अधिकांश जमीन छीन ली । हम लोगों ने बढ़े बड़े महन्तों से जमीन लेकर जमीन बांटी थी बहु वापस ले रहे हैं। मैं चाहता हं कि बो जमीत आवंटित की गई थी और जिसको बडे लीगों से लेकर गरीब लोगों को बांटा गया था उसको जो छीना जा रहा है आप पुनः उनकी रेस्टोर कर वें।

जंगलों में रहने वाले जो मजदूर है उनको परमानेन्ट बनाया जाय । उनकी हालत सुघारने के बारे में ग्राप सोचिये कि उनका किस तरह से सुघार किया जाय । यहां पर माननीय भानु प्रताप सिंह जी बैठे हुए हैं, मैं उनसे कहना चाहता हूं कि जो एफ सी॰ ग्र इ॰ के मजदूर हैं, जो गोदामों में काम करते हैं, वे किसी बड़े खाददान से ग्राये हुए नहीं हैं, वे गरीब हैं, उनको ...

उपराभाष्यक (श्री श्र्वाना काल याडव): श्रव श्राप समाप्त कीजिये ।

श्री रामानित यादव : उनको ग्राप परमा-नेन्ट कीजिये श्रीर जिस तरह से रवीन्द्र वर्मा जी ने श्राक्वासन दिया है भ्रापनी भ्राक्वासन दें कि श्राप उनको परमानेंट कर देंगे, उनको डेली वे शेज पर ही नहीं रखेंगे। मैं वाहता हूं कि संगल के जो मजदूरहैं, एफ० सी० धाई० के जो मजदूर हैं धार जो एधीक ल्चर मजदूर हैं उन्हें परमानेंट किया जाए और उनकी मजदूरी विश्चित की जाए और जो कान्ट्रेक्ट सिस्टम हैं उसकी समाष्त्र किया जाए।

ब्रमला सुझाव मेरा यह है कि ....

उपसभाष्यक्ष (श्रीदयाम लाल याहव): कृतया नमाप्त कीजिए ।

श्री रामानन्द यादव : ग्रामीण क्षेत्रों में स्त्रियों को कम मजदूरी मिलती है और पुरुषों को श्रधिक मिलती है। यह जो भेदभाव है इसको श्राप दूर करें ताकि दोनों को बराबर मजदूरी मिल सके। मैं सरकार से यह भी चाहंगा कि गांव में इन खेत मजदूरों को जो संगठित करने वाले लोग हैं उनके लिये प्रशिक्षण की व्यवस्था की जाय । हमने कांग्रेस के रिजीम में भी किया था और वर्मा जी के रिजीम में भी हो रहा है। लेकिन जिस बड़े पैमाने पर काम होता चाहिये उस बडे पैमाने पर नहीं ही रहा है। आपके टाइम में हुआ है और ऐसे लोग जो खेत मजदूरों से सम्बन्ध नहीं रखते हैं, आपने 52 आदिमयों को जगह-जगह से बुलाया था । वे कौन थे ? वे ऐसे लोग श्रे जिनका खेत-मजदूरों से कोई सम्बन्ध नहीं था । कोई वकील था, कोई डाक्टर था, गांव से उनको लाकर प्रतिनिधि बना दिया गया। हर पार्टी से और जो लेपिटस्ट पार्टियां हैं उनकी ग्रपनी आर्गेनाइजेशन है उस श्रार्गेनाइजेशन से लोगों को आप मांग लेते । मैं चाहंगा ऐसे लोगों के प्रतिनिधियों को बलाइये जो सचमच गरीबों के शुभचिन्तक हों। ग्राप उनको टेनिन दीजिए ताकि उनको वे संगठित कर सकों। मेरा एक सुझाव और है। मैं यह कहना चाहता हं कि गरीब लोगों की जमीन को ठग कर के, धोखें में इन गांवों के बड़े लोगों ने खेपा लाकर प्रादिवासियों को और हरिजनों का जमीन से बेदखल कर दिया । 50 रुपये दिए, एक बोतज शराव पिलाई ग्रीर बेदखल कर दिय। छोटा नागपुर में सारे आदिवासियों की जमीन

श्रित रामानन्द यादव]

बेदखनी कर दी है। मैं चाहंगा कि ग्राप ऐसा कान्न जमीन गरीबों को ही रेस्टोर कर दी जाए । उनके बच्चों के विषय में भी आप जानते हैं। चाहे किसी प्रान्त का सचिवालय हो या केन्द्रीय सचिवालय हो, रेवेन्य विभाग बहुत ही मशहर विभाग है । यदि श्राप गरीबों का, जमीन पर रहने वालों का, गरीब मजदूरों का और इससे सम्बन्धित लोगों का भला करना चाहते हैं तो इनके लिए एक सेपरेट सचिवालय खोला जाना चाहिए । उनके लिए सेपरेट रेवेन्यू डिपार्टमेंट खोला जाए। बड़े-बड़े अधिकारियों के बच्चे जो ऊंचे ग्रीहदों पर हैं उनको शंट करके दूसरी जगहों पर रखा है ताकि इम्पलीमेंटेशन में दक्षता के साथ काम करें। बिहार में देखा गया है, में ग्रामीण खेतीहर मजदूर युनियन का जनरल सेफ्रेटरी था। मैंने देखा था कि जो 400 बीघा रखने वाला बनिया था वह रेवेन्यु का सेकेटरी था । जब इम्पलीमेंटेशन के लिए मीटिंग करते थे तो वह इस तरह से प्राना-कानी करताथा, व्यवधान पैदा करताथा। जब भी न्युनतम मजदूरी लागु करने की बात माती, सीलिंग विल के भ्रन्तर्गत बटवारे की बात ग्राती थी तो वह उसको इम्पलीमेंट नहीं होने देता था। जिसका फल हम्रा कि हम तवाह हो गए। मैं ग्रापसे...

उपसभाध्यक्ष (श्री झ्याम लाल यादव) : कृपया स्थान ग्रहण करें।

श्री रामानन्द यादव : एक चीज और कहना चाहता हूं . . .

उपसभाष्यक्ष (श्री स्थाम लाल यादव) : भापने बहुत कह दिया है । श्रव समाप्त करें श्री धावे ।

श्री रामानन्द यादव : मैं एक चीख बैकों के बारे में कहना चाहता हूं । वैकों द्वारा दिया गया करोड़ों रुपयों का लोन पता नहीं कहां चला जाता है । इसकी वैकडेट में एन्टरी कर देते हैं। लेकिन मैं चाहता हूं कि गरीब म्रादमी जो लोन लेता है उस कर्जे को भी म्राप माफ़ कर दीजिए। साथ-साथ जो व्यक्ति विशेष से कर्जे लेते हैं उनके लिए भी म्राप ऐसा कानून बनायें जिससे उसका कर्जा माफ हो सके। कांग्रेस के राज्य में हमारे विहार में ऐसा कानून बना था।

उपसभाष्यक (श्री इयास लाल यादव ): श्री धावे प्लीज ।

(Interruptions)

श्री रामानन्द यादव : मैं यह चाहता हूं कि ऐसा कानून बनाया जाए ताकि इसका निपटारा हो सके । इन्हीं मांगों के साथ मैं यह श्राशा करता हूं कि रबीन्द्र वर्मा जी जो मैंने सुझाव दिए हैं उन पर ध्यान देंगे मौर गरीबों की भलाई के लिए कुछ करेंगे ।

SHRI S. W. DHABE: Mr. chairman, Sir, I consider it an historic occasion that the subject of rural workers is being discussed in Parliament at length. Having been concerned directly as the General Secretary of the Indian National Rural Labour Federation, I know what priority is given to the problems of rural workers to our country. It is not-merely by having a desire or giving statistical figures that the workers are going to get justice in our land. I must congratulate the rural workers who came here on the 20th March and held a massive demonstration. There are many organisations working for the rural labour. On the 5th of December, under the leadership of Mr. B. C. Bhagwati, we had a dharna before Parliament for solving the problems of the labour. As per the figures for 1971 show statistics, the that there were 126 trade unions in our country for the agricultural labour and the labour organised was about 100,000.

उपसभाध्यक्ष (श्री स्याम लाल यादव) : महोदय, ग्राप मेरे प्रश्नों का जवाब क्यों नहीं दिलवाते ?

उपसभाष्यक (श्री क्याम लाल यात्य ): अब सभी सदस्यों के बोलने के बाद

क्यो राम्धनस्य वारव : ग्रापने पहले तो मन्त्री महोदय को जवाब देने के लिए कहा था . . .

उपरानाध्यक्ष (आ इयेत्स लाल माह्य) : ग्राप नियम पड़ लोजिए। इस तस्ह से काम नहीं चलेगा कि हर सदस्य के कहने से है।

SHRI S. W. DHABE: And the labour organised was about 100,000, from 1971 to 1979, in the last seven years unionisation has gone up. It is also regrettable that international trade movement and the union world agencies were not much aware of the problems of rural labour. They were mainly organised in the industrial workers sector. The organised sector was given relief from 1919 since the inception of the I.L.O. it was only in 1973 that for the first time that the I.L.O. passed a Convention 141, where they have said that if justice is to be given to rural workers no government can give it, no society can give it. The only solution for this problem is that rural workers organisations must be built, must be promoted, must be voluntary. What is the principle The National Labour involved? Commission has laid down the criteria democratic trade union for a free Thre.e criteria are there movement. for good industrial relations. One is enlightened employer. Then, no intervention from the Government and a strong trade union organisation. It is difficult to believe that in the next 25 years landlordism in India, the big cultivators will become enlightened Therefore, Sir, if employers. minimum intervention is to be by the Government the only alternative available to the rural workers in our country is to built a strong trade union organisation.

The hon'ble Labour Minister may a^ree that during the last eight years eo iar as my information goes, about 2 million workers are now organised

under the rural sector under different organisations. Sir, for the first time the I.L.O. has defined rural labour. It is not restricted to agricultural -labour. It covers also forest labour. It covers rural artisa.ns. It covers workmen in the fisheries. Therefore, when we consider all the agricultural workers we are to go at a larger canvas and find out what relief is to be given to rural workers. This Government and the previous government were very pfSud that minimuir. wages have been fixed for agricultural workers; they are revised also. They deserve compliment. But what about other workers. The forest workers are in such big numbers in India, as admitted by the Government, but there are no statistics for them nor the minimum wage fixed.

Therefore, I will now come to the statistics point with which the Government is concerned, I will like the hon'ble Minister to take steps to give the data pertaining to forest labour and they should fix the minimum wage for the forest labour all over the country.

As regards data this is what has been said by the report of the National Commission Agriculture. on Agriculture Labour Inquiry Committee was appointed in 1951. It was called the Agricultural Labour Inquiry, 1950-51. The second Agricultural Labour Inquiry wag appointed in 1956-57. Then the nomenclature changed and the new nomenclature is the Rural Labour Inquiry Committee which was appointed 1964. It may, however, be noted that the data for the year 1950-51 are not comparable with those relating to 1957 and 1964. I quote from the report of the National Commission on Agriculture Pt. IV, Agrarian Reforms. It is said on nage 247:—"The data on agricultural wages according to nature of employment (casual and attached) of agricultural labourers are not available uniform basis for the different States." That day, the Prime Minister made a statement here that

about the number of the unemployed people in the rural areas, statistics are not available; statistics which are given are ad hoc. Therefore my suggestion to the Government and the Labour Ministry is that the statistical informataion about the rural workers in all sectors as mentioned by ILO should be made available So that we know the dimensions of the problem In this connection, when the Labour Minister has said that we want the support of the State Governments and others. and without that we cannot make any progress in some matters, I would like to remind him that the subjects with which he i3 concerned and his Ministry is concerned are not taken up. Sir, only Indian Trade Union Act, 1926 is applicable to the rural workers' organisations; the Industrial Disputes Act of 1947 is net applicable to them—it is applicable only to the industrial workers. Sir, the Industrial Relations Bill of 1978, which is still to be brought before the House, speaks only of the registration of the trade unions of the agricultural workers but no machinery has been provided like in the case of the industrial workers, how the rural disputes could be solved. Will there be a conciliation? Will there be a pancha-yat samjti? Or, will there be some-other method? The most important thing which I would request him to do is to immediately amend the Trade Union Act. Under the Industrial Disputes Act, why could the workers organise and make progress? Apart from their strength, the employees become the office-bearers of the trade unions because the law provides for it; the protection to the office-bearers of trade unions is statutory; they are called protected workmen. And every union that elects the office-bearers can notify to the Labour Commissioner that so and So are the officebearers and they be declared protected workmen. Once the Labour Commissioner declares them as protected workmen, get the protection

under the law and they can fight the management. Sir, in the ease of the rural workers, who are experiencing difficulties. If the organised rural workers and employees! become the office-bearers, they are suddenly sacked. There is also no law for protection of their service conditions like under the Standing Orders Act. Therefore, my suggestion is that the Central Act should immediately be amended to provide protection to the officebearers of the trade unions. Secondly I want to suggest that there must be a monitoring cell. I may say that the time has come, when if we really want to solve this problem, a Ministry for Rural Labour should be there at the Central level. Without that, you cannot solve the problem. A monitoring cell is very essential to find out ' from time to time what implementation has been made, why implementation is not possible.

Sir, in this connection, I will take up tv.'o or three problems. As regards the surplus land, my suggestion is that 21 million hectares of land which is not distributed be acquired under the Land Acquisition Act. Instead of leaving it to the land-owners, let it be taken over and distributed by Government directly to the workers so that the question of surplus land and its distribution is solved immediately. Sir, why is it important? It has been stated that unless land is distributed to the rural workers the landles5 labourers and "the Harijans, rural development is n°t possible Government thinks that rural This development means only the development of the farmers, i When they think of bonus, they think of it being given only to the farmers, not to the rural workers. The rural workers are an important factor. This human agency should be accepted as a principal thing for rural economic pro-rammes. Therefore, Sir, it is very essential to find out what the status and the problems are at the rural level. Sir, the National Labour Commission says the agricultural labour and its place in" the economy in its 1969 report at page 393, para 28.5:

"Agricultural labour occupies the lowest rung of the rural ladder. Social stratification in a village is linked with land and caste which govern status, economic power and political influence as much as the level of living which is their consequence. Owner cultivators with large holdings are at the apex. Agricultural labour is provided mostly by economically and socially backward sections; poor sections from the tribes also swell their ranks."

Therefore, the rural labour who is the real producer in the lowest rung has no place in the economy. And, therefore, as a trade unionist, I also feei Sir, that there are limitations to trade union movement in the rural areas because of the conflicts or confrontations which we find there, and therefore, the trade union movement as such on class conflict theory will not succeed in the rural areas in present conditions. A Gandhian method will have to be adopted for peaceful movement which alone can give relief to the rural workers.

Sir, in this connection, I would like to say one thing. Dispossession of lands have taken The ex-Home place. Minister had stated that for tackling the dispossession of land and taking possession of land, the only law today was either section 145 of the Criminal Procedure Code for action against both ithe parties or the section of criminaT trespass. I would suggest that if this has to be stopped, it should be made a cognizable offence highly punishable with rigorous imprisonment should be provided for by amending the If the Act is not Indian Panel Code. amended, whatever we may say, there is no provision in the law today. situation was never contemplated that landless labour would be dispossessed in such a large way and that %e poor people would suffer.

Regarding the implementation, I would only point out two or What is the use of saying that we have sympathy for the poor people and the poor workers? Justice Bhagwati has recommenTecr nne-and-a-half years back a comprehensive scheme for legal aid to the poor. For legal aid to the poor, he has suggested that a legislation should be made so that legal aid is available the panchayat level, the land tribunal level, the High Court level and also the Supreme Court level. But what is the approach? The Law Minister said that we have set upa committee. For one-and-a-half years its report has not come. In 1978-79 when the question was asked, it was replied that Rs. 1 lakh were provided for the legal aid to the poor all over India. And when the question was asked this year, it was replied that no money was spent out of that Rs. 1 lakhs. The provi^on itself made was very small and implementation is nil.

# श्री कल्प नाथ राघः (उत्तर प्रदेश) खत्म करिये भाई।

SHRI S. W. DHABE: Mr. Kalp Nath Rai, you have this habit.

The legal aid to the poor is very essential. If they really want the trade unions to succeed there, I would suggest that a legislation for lagal aid to the poor should be brought so as to provide that the trade unions and workers can get it directly. It is not a new thing. Under the Bombay Industrial Relations Act there is a provision for legal aid to the trade unions.

There are two other points which I would like to make. {Time bell rings) I am finishing. When a survey was made about the working of the Small Farmers Development Agencies— these were started in 1969-70 and they are there up till now—the investigation report gives the picture that the people for whom the benefit

[Shri S. W. DhabeJ

was to be given, the landless labourers the Harijans and the landless tribal people did not get the benefit.

Discussion

I will just quote the figures. The beneficiaries under a minor irrigation, one of the main plans of SFDA, since the inception until the end of 1978 or 7,28,000, of whom only 94,477 were Scheduled Castes and Scheduled Tribes. Under dairying subsidy for buying milch animals, out of a total of 4,61,000 beneficiaries, only about 82,000 belonged to the landlesa labour. The scheme under poultry development provided subsidy to 18,203 families of whom only 2,452 families belonged to the Scheduled Castes and Scheduled Tribes. The number of beneficiaries under animal husbandry is 1,99,000 of whom only 36,707 are from the Scheduled Castes and Scheduled Tribes. The total amount spent for SFDA schemes is Rs. 174 crores, of which not even 20 per cent is given to the Scheduled Castes eand Scheduled Tribes. Therefore, the priorities for the SFDA grants should be changed so that the poor people and landless labour get benefit. One of the reasons why the benefit is not -going to them is that it is laid down that subsidy can only be given to farmers whose land holding is 2.5. acres and for irrigated land, 5 acres (Time bell rings). I am finishing. 1 am not taking as much time as Mr. Yadav took.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Please conclude.

SHRI S. W. DHABE: Therefore, Sir, I will suggest to the hon. Labour Minister that this scheme of giving benefit under the SFDA should be radically changed so that'the agricultural workers and the landless labour can get the benefit. Only one small thing, and I will finish, it is about implementation. Sir, about house sites, my friend, Vft. IRimanand Yadav gave the figure\*. House sites

are not given to the workers. Sir, in the Lok Sabha on the 12th March' 1979, a question was asked about house sites to the landless labour and possession of house sites. The figure for All India during Emergency was 38,52,257. After Emergency, for those two years the figure is 5,59,746. But the next question was very important and that was how many people had been given possession, and the reply is: "The information is not available". That shows that though house sites are allotted, they are not given to the rural workers for construction of houses. Secondly, even if sufficient number of house sites are given, they must be given subsidy for construction of houses. "But the Central Government has not provided any subsidy to the State Governments.

Lastly, I would like to say that I consider it to be a privilege to have participated in this debate which we are having on a very auspicious day, on the New Years Day, "Gudi Padava". I hope all the Members of Parliament of both the Houses a\*id the nation will join together in giving an important status to the rural poor which they deserve and in giving justice to them so that posterity may say that we have done our job. Thank you.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Mr. Bagait-kar, Kindly do not repeat what has already been pointed out.

श्रीसवाशिव बगाईतकर (महाराष्ट्र): उपसमाध्यक्ष महोदय, जिन सवालों को लेकर यहां बहस चल रही है उस के बारे में मैंदो चीजें श्राप के सामने रखना चाहता हूं। श्री भूषेण गुप्त जी ने जो सवाल रखा है श्रीर जिस कें बारे में मंत्री महोदय ने यह कहा है कि यह राष्ट्रीय सहमति का सवाल है। इस में दो रायें नहीं हैं कि खेतिहर मजदूरों की जो ग्राज ददेनाक हालत है उस में मुखार करने के लिये कदम उठाने चाहिए। असल में यह साज की बात नहीं है। हम सनझते हैं कि जब से अंग्रेजी जमाने और उस के बाद भी इस मसले की चर्चा-जहां जहां भी हुई हो लेकिन गये 40 साल में इस मामले में जो कदम उठाने चाहिए थे, वह उठाये नहीं गये और इसीलिए यह जो सहमति का मामला है उसका मुझे डर लगता है। हम सहमति के स्वरूप को लेकर चले लेकिन सवाल कैने हल करना है, किस किस रीति से हमको जाना है उसको करने के लिए यदि सहमति या एकमत नहीं रहेगा तो यह निर्यंक है। सहमित रह जाती है और यही हुआ है। मैं मानता हूं कि इस मामले को लेकर अभी भी मैंने सुना और उसको अगर गौर से देखा जाए तो वह मार्क्ष का मशहर वाक्य है —

The philosophers have explained it: The question is to change it.

प्राज ऐसी स्थिति है। इसलिए जो ग्रांकड़े गिनाये गये हैं उन को दोहराने की जरुरत नहीं हैं। सब लोग चूंकि इस सवाल के साथ दिल चस्पी रखते हैं ग्रीर समझते हैं कि पूरे राष्ट्रीय तरीके का एक ऐसा पिवटल है, जब तक उसमें सुधार नहीं होगा, राष्ट्र की अयं-व्यवस्था में, सामाजिक व्यवस्था में कोई परिवर्तन नहीं होने वाला है। ग्रमी जिन लोगों का ख्याल रखा है वह सब इससे ग्रवगत हैं। इसमें ग्रांकडों में मैं नहीं जाना चाहता।

श्रमी घोष जी ने श्राई० एल० श्रो० के कंवेशन की वात उठाई। एक चीज हम मानकर चलें कि अमरीकाया यूरोपीय देशों में जो स्थित है उसकी चर्चा करना हमारे लिए निर्यंक है। अमरीका में प्रतिघंटा 5 डालर अग्रिक्तरल लेवर की इनकम गिनाई जाती है। ऐसी स्थिति की हम कल्पना नहीं कर सकते जहां ऐसी स्थिति है। जहां दो वक्त भी खाना खेत मजदूर को नहीं मिलता वहां इसकी चर्चा करना फिजूल होगा। इसलिए सवाल यह है कि इसके वारे में 27 फरवरी को बरनाला साहब ने लोक समा में इसके तथ्य बताये। उन्होंने बताया कि जो जभीन उपलब्ध हुई डिस्ट्रब्यू शन के लिए 2347 मिलियन एकड़ उसका भी अभी तक बंटवारा नहीं हमा

श्रौर फिलहाल 1 मिलियन 6 लाख एकड का ही बटव।राहमा है। तो मैं समझता हं कि ऐसे कुछ दायरे हैं, क्षेत्र हैं जिनमें हम जल्दी से कुछ करें तो इसका उपाय भी हम बहुत हद तक ढ़ढ सकते हैं। तो जमीन का बंटवारा कोई माम्ली चीज नहीं है और इसे बहुस पर रखने से कोई फायदा नहीं। खेतिहर मजदूरों के सवाल को लेकर जो ग्रापके सामने ग्राया वह मैं रखता हं। यह मामला भ्रकेला भायिक नहीं है। हिन्दुस्तान के समाज में जाति का और अर्थका मेल है, दोनों ज्ड़ जाते हैं और जो भी ग्राप कानुन इसमें बनायेंगे, उसका ग्रमल इसलिए नहीं हो रहा है कि ज्यादातर जो नौकरशाह हैं, जो तहसील के नीचे के स्तर पर हैं. श्राप जायेंगे तो जाति का मामला इतना बढ़ा चढ़ा है कि वहां का जो धनी खेत का मालिक होता है, जो जमीदार होता है ग्रीर सारी भ्रफसर शाही चुकि एक संस्कृति से बंधी हुई है, वे एक संस्कृति के लोग हैं, वह मिल जाते हैं। वह पसन्द ही नहीं करते कि कोई अछ्त या ग्रादि-वासी जमीन का मालिक बने ग्रौर उसकी प्रतिष्ठा समाज में बढ़े। यह उनको गंबारा नहीं होता। इसलिए मैं नहीं मानता कि हम लोगों के दिमाग में जो ट्रेड यूनियन की चीजें निकलतो हैं उनकी वजह से यह मामला हल होगा, ऐसा मैं नहीं मानता ।

इसमें गुंजाइश एक चोज को है और वह यह है कि सरकार को चाहिए कि अगर इन लोगों के लिए जमीन नहीं दे सकती तो कम से कम इनके लिये रोजगार उपलब्ध कराये। जिन चोजों की चर्चा चली है लेकिन अमल नहीं हो रहा है तो उसके लिये लेंड आर्मी, भूसेना बनाई जाए। इस तरह का प्रोग्राम बना करके अगर रोजाना तीन रुपया, पांच रुपया तन ख्वाह मिलने की मुविधा उपलब्ध हो जाए तब में मान सकता हूं कि उनके हितों को रक्षा हो सकतो है। उनको समाज में कुछ प्रतिष्ठा मिल सकतो है। जो अधिकार आप उनको देना च हते हैं कानून से उसको भी वसूल करने की अभता उन लोगों में आ सकती है। वरना आज स्थित यह है कि कानून से आप उनको जो भी देंगे उसको [श्री सदा णिव बगाईतकर]
हासिल करने के लिये क्षमता और ताकत इन
वर्गों में नहीं है। जो एग्रं कल्चर मीनिमम वेज
का कानून है उस पर अमल नहीं हो रहा है।
उनके पास अमल करने की ताकत नहीं है
और जो ब्यूरोकेसी वह भी उसकी रक्षा करने
के लिये सजग नहीं है। इन बातों को
आपको समझना चाहिये। इन बातों को आपको
क्षमझना चाहिए। हमें इन पर अमली कदम
उठाने चाहिये।

इसके साथ ही मैं यह कहना चाहुंगा कि जो लेंड डिस्ट्रोब्यूणन का मामला है उसको एक मृद्द के ग्रंदर पूरा कर दें। हाऊस होल्ड लेंड का जो सवाल है उसके लिये भी ग्रापको एक मृद्द में पूरा करने के लिये कदम उठाने पड़ेंगे ग्रगर इसमें ग्राडिनेंस निकालने की गुंजाइश हो वह भी निकालिये।

जो खेतिहर मज़दूरों के कर्जे के बारे में बात है उसके बारे में बहुत सारे आंकड़े उपलब्ध हैं। चाहेबाऊंडिडलेबर कामामला हो, खेतिहर मजदूर का मामला हो उनके कर्जे के बारे में किसी को सच्चाई का पता नहीं है। ध्रगर उन्होने 100 रुपये लिये तो पचासों साल तक वह उसका सुद ही देता रहता है। जो भी इन लोगों का कर्जा है उसको खारिज किया जाए। सरकार को चाहिये कि एक मदद के बाद कोई कर्जा देने की ज्रमेदारी उन पर नहीं रहने देनी चाहिये। अगर इस तरह के कदम उठाये जायेंगे तो मैं मानता हं कि इस मामले पर हम कुछ आगे बढ़ने की कोशिश कर सकते हैं। ग्रगर यह नहीं होगा तो जो स्थिति चालीस साल तक रही है वही ग्रागे वे 40 साल तक वरकरार रह सकती है। कालेक्टिव बारगेनिंग की बात की जाती है तो में कहना चाहता हूं कि इसके लिये अपना दिमाग खुला रखना चाहिये । जो ऊंची जाति के लोग हैं, जो मामला उनसे जुड़ा हुआ है उसको ध्यान में रख कर कोई उपाय हम खोजनापड़ेगा। इसकेलिये एक ही उपाय हो सकता है जो खेतिहर मजदूर हैं आदिवासी

लोग हैं श्रष्टूत हैं सब को मिलजुल संगठन बना करके इसके खिलाफ लड़ाई चलानी होगी।

under Rule 176

रेडियोका उल्लेख भी किया गया है। मैं एक चीज कहना चाहता हूं कि खाल इंडिया रेडियों पर जो किसानों के लिये देहाती प्रोग्राम होता है मैं समझता हूं वह पुराने जमाने से ग्रो मोरफूड के नजरिये से चलता है। उसमें फसल की चर्चा होती है कि किन दिनों में कीन सी फसल लगे और किन दिनों में कीन सी फसल लगे और किन दिनों में कीन सी फसल से अच्छी उपज हो सकती है। इस तरह की बातें आज हमारे रेडियों से आती हैं। मैंने कभी यह नहीं पाया कि खेतिहर मजदूर के बारे में जो कानून बनाये हैं, खेतिहर मजदूर के बारे में जो कानून बनाये हैं, खेतिहर मजदूर के लिये हम लोगों ने अपनी जो नीति बनाई है उसको ध्यान में रख कर रेडियों का इस्तेमाल हुआ हो।

इसमें मोटिवेशन का सवाल भी श्राया है। जब तक श्रापकी ब्यूरोकेसी यह नहीं जानेगी कि सरकार की नियाहों में, सरकार की दृष्टि में इसकी कुछ श्रहमियत है और इसको प्रियो-रिटी दी है सरकार ने, यह मान लें तो इसका एम्पेक्ट खासकर जो तहसील का एडिम-निस्ट्रेशन है, गांव का जो एडिमिनिस्ट्रेशन है उस पर होगा। इस बात के श्राप मान कर चलेंगे कि प्रोविस और राजधानी का एडिमिनि-स्ट्रेशन इन मामलों में उदार रहता है या समय रहता है और के श्रिस में रहता है। उससे जितना श्राप नीचे चले जायेंगे तो श्राप को पता चलेगा कि ह सारा एडिमिनिस्ट्रेशन तकियानूसी रहा है और सारी विचार धारायें जो रही है वह पुराने जमाने की रही है।

इसलिए मोटिवेशन की अगर कोई बात है तो रेडियों पर भी इसके लिए एक पोजिटिव एंगल लेकर कोई प्रोग्राम रखन चाहिये और इसी तरह से दूरदर्शन का भी इस्तेमाल हम कर सकते हैं। मैं समझता हूं कि म्रो मोर फूड का 50 साल पुराना जा सिलसिला रेडियों पर भ्रभी भी चल रहा है उसके बजाय खेतिहर मजदूरों के लिए कोई प्रोग्राम रखा जा सकता है। भ्रभी तक इस तरफ ध्यान नहीं दिया गया है। मैं चाहता हूं कि इस प्रकार के उपायों के बारे में हम लोग सोचें और खेतिहर मजदूरों के लिए इस तरह के कोई प्रोग्राम रखें तो ग्रच्छा रहेगा।

श्राखिर में मैं एक चीज श्रीर कहना चाहूंगा इस बारे में जो कानून की स्थिति है श्रीर जो राज्यों के कानून हैं उनसे एक बात साफ है कि श्रगर इस संबंध में सभी राज्य सहमत हैं तो हमें बहुत जल्दी कानून बना देना चाहिए। इस संबंध में ज्यादा समय न विगाड़ कर हमें कोई उपाय करने की के शिश करनी चाहिए। इतना ही कह कर मैं श्रपनी बात समाप्त करता हं।

SHRI SYED SHAHEDULLAH (West Bengal): Mr. Vice-Chairman, Sir, if I am not going to describe in detail again all the sufferings of the poor peasants, of the rural poor, it is because it would be only redundant and it would be a repetition. The honourable Minister has stated that the concern for the rural poor is of the entire House. But, in so far as I have seen the Government's attitude, as it has been reflected in tiite House, it has never risen ahove mere benevolence philanthropy and, what has been revealed in actual practice in the rural areas, what has happened, has been stated by the Members of the House and has been admitted by the honourable Minister himself and it has been admitted that the lower echelons and the lower rich have been joined together and all these mischievous activities and brutal activities have been there. But putting the blame on the lower echelons and not on the bigger ones and finally on themselves 4s something that has been the fashion all through. Now, Sir, I may recall what the great Persian poet, Saudi, said as early as the 12th century. He said it would not do for a Government to put the blame on officials. As he said "A stranger in a village, when he is bitten by a dog, doee not abuse the dog, but he abuses

the farmer who maintains the dog. जां उन सबों की परवरिश कर रहें हैं। देहकाने नारां के सम So, it is like this. These are to be blamed for what has happened. For the Government to say that their officers has done this reminds me of what the poet has said. These people are to be blamed. The Government of India has not so far enabled the State Governments to control the ICS and IAS officers and they can do anything they like and they have the shelter and the succour and direct help and aid of the Government of India in maintaining their own position as against the State Government and they help the landlords more than the people in the lower echelons and sometimes the lower subordinate staff are helpless against them also though most of them also are partly responsible. But there are also occasions when we have found that these subordinate officers are helpless because the higher officers who are under the control of the Central Government more than under the control of the State Governments have come to the aid of the landlords.

Now, Sir, it is not a mere accident, it is not accidental, that the Minister was speaking of security of jobs, of security of employment, of minimum wages and all those things. But he never mentioned the security of life and person which is due to every citizen of this country.

The minimum Government responsibility is not being carried out. Security of life and person of these agricultural workers is not there. And everywhere, they have been most brutally treated. He has quoted the mud huts of Jawaharlal Nehru. But these mud huts with live human flesh are being allowed to be burnt by the Governments that be. Government has the minimum responsibility to protect the life and person of these helpless workers. He has not mentioned, about the right to combine. If we analyse the situation of these atrocities, you see that some are due to the •forcible possession of land by the

[Shri Syed Shaheduilahj landlords and combined opposition to it, and some are due to the combined fight for the wages and all that. So, the main question is whether this right should be accorded to them, whether it should be given to them. Now, the Government should frame their attitude whether these officers should be liable for the defence of the rights given under the Constitution or not. If they have not been able to maintain law and order in such cases, it means that they failed to defend the rights given to the citizens under the Constitution^, The Army is maintained to protect the boundary of the country. But some people have also to protect the rights enshrined under the Constitution for the citizens, and it is expected that the the Administration Government and should also share at least these rights. But when they fail, should it be taken as a positive offence or not? In my opinion, the officers directly concerned should be taken equally responsible as those who perpetrate these crimes. It should be taken so because it is not only an offence against certain individuals but it is an offence against the very character of the State, the Constitution that has given the rights, the right to life and property. Whatever property they have got, their huts are burnt and their bodies are also burnt.

Now, the question of bonded labour and how much degree of bondage is there. These are the extreme cases of bondage. But the question of bondage arises from the very compulsions of the situation, compulsiveness due to the monopoly of land, monopoly over employment and also the help of the Government administration accorded to those in power in the villages. Now, we have got only the extreme cases in notice. But there are degrees of this bondage that exist. How can this be remedied? As has already been stated by the previous speakers, it is by breaking the monopoly of the landlord, and by distributing the land to the poor which at the same time cuts at the bottom of the monopoly of land and the monopoly over employment that the landlord has. And it also

gives some succour to the poor. But the Government must also come forward by providing work as we have found in West Bengal. There the food for work has been given extensively and the agricultural worker has found other means of livelihood instead of being forced to go to the landlord and agree to :serve under any vigorous terms. So, these rigours, this oppression has been softened and relieved to a great extent.

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The agricultural worker in West Bengal can now raise his head like anything, particularly when the attitude of the Government is that it is behind the working class and the peasantry in all the fights against oppression and that has raised his status. It is not a question of asking the people to raise their opinion. It is a question, as the previous speaker, Shri Bhupesh Gupta stated clearly, of classes and whether the Government are in favour of the toiling classes and exploited classes. That is the question and the Government here stands accused in the dock because they have not done anything and they have failed to take steps on this particular question. They have not done anything to protect their rights given by the Constitution and stand by the side of the toiling classes and exploited classes. Thank you.

SHRI RAVINDRA VARMA: Sir, I am grateful to the hon. Members who have participated in the discussion and dealt with the various aspects of this very vast subject. The procedure that we are following in this discussion— is such that it is very difficult to altogether avoid repetition. I am not, therefore, surprised that many hon. Members who participated in the discussion after I spoke last had to deal with many of the questions which had been raised earlier by my hon. friend Mr. Bhupesh Gupta, and to which I had made response earlier.

Sir, I understand that hon. Members from their experience and their points of view wanted to draw the attention of the House to the various aspects of the question and to lay emphasis on various difficulties and solutions. I do not think, Sir. It is therefore necessary for me to cover the entire ground again and deal with all the main points that were brought up once before and subsequently by other hon. Members. Sir, I wish, therefore, only to deal with some points which were such that I did not refer to or hon. Members.

Discussion under

SHRI KALP NATH RAI: Do something concrete and time bound.

SHRI RAVINDRA VARMA: Time bound b very important at this hour.

Sir, I shall first deal with some of the points that my hon, friend, Mr. Yadav, referred to. He undoubtedly painted a picture of the situation that he has witnessed in parts of the State from which he comes and referred to the difficulties that the workers are experiencing in rural areas, the problem of bonded labour, the problem of alienation of land, the memorandum submitted by the INTUC organisation, the problems experienced by craftsmen in villages and then he went on to make a few suggestions in which he referred to the need for special legislation for agricultural labour, the need to ensure equal remuneration for the same work in rural areas and the need to train workers of rural organisations.

Sir, I did refer to the question of bonded labour when I answered my hon. friend, Mr. Bhupesh Gupta and I do not think that I must cover the ground again.

Sir, my friend referred to the enforcement of the ceiling and the distribution of surplus land.

Unfortunately, Sir, he gave an impression as though in the last two years, there has been some deceleration, some lukewarmness in implementing this programme. Sir, I would like to say in the area of sur-

plus land acquired that after the enforcement of ceiling, 23.47 lakh acres of land has been acquired since 1972. Of this, 16.07 lakh acres have been distributed. Of these lfi.07 lakh acres, 4.79 lakh acres have been distributed since 1977. I leave it to the hon. Members to work out the proportion and see whether there has been any deceleration.

Then, Sir, the total land acquired upto March 1977 was 17.47 lakh acres. Today it is 23.47 lakh acres which means that in the last two years approximately, 6 lakh acres have been acquired as against 17 lakh acres till 1977. Here again, Sir, the figures speak for themselves.

Then, a reference was made to the land that has been distributed. Upto 1977, 11.73 lakh acres were distributed. After 1977, in the last approximately two years, 4.79 lakh acres have been distributed. Here again, the figures speak for themselves.

Then comes the question of beneficiaries. Upto 1977, since 1972, 7.54 lakh persons benefited from redistribution of land, that is, surplus land. In the last two years, approximately 3 lakh additional persons have benefited from distribution of surplus land. Does it show any deceleration in the pace of distribution of surplus land? I would also like to add for his information that of these 10.69 lakhs of total beneficiaries, 5.65 lakhs of beneficiaries belong to the Scheduled Castes and Scheduled Tribes.

SHRI NARASINGHA PRASAD NANDA (Orissa): I would invite the attention of the hon. Minister to the chapter on agriculture in the 'Economic Survey' where it has been admitted that there is some luke-warmness, some tardiness in the matter of distribution of surplus land. It is the Government document where it has been admitted and now you are giving some other facts trying to establish